

Directorate General of Foreign Trade  
Udyog Bhawan  
DES-V Section

The Meeting No.08/AM-20 dated 01.08.2019 for the licensing year 2019-20 to considered the Special Advance Authorization cases under Para 4.04(a) FTP 2015-20 actually held on 13.08.2019 and remaining cases to considered on 20.09.2019, under Para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3.	Shri Kuldeep Singh, Asst. Director-II	DCMSME
4.	Shri S.K.Mohapatra, DDG	DGFT
5.	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No. 07/AM-20 dated 11.07.2019 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.08/AM-20 dated 01.08.2019 was taken up for discussion and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER** : 8/84-ALC3/2019 **MEETING DATE** : 01.08.2019

1	<b>Case No.:</b> 19/25/84-ALC3/2018	Party Name: TEXBOND NONWOVENS	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> Approved
	HQ File :01/84/050/00717/AM19/	RLA File :04/24/040/00057/AM16/	Lic.No/Date:0410160696 19.06.2015	
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions			

2	<b>Case No.:</b> 2/25/84-ALC3/2018	Party Name: SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00700/AM19/	RLA File :24/24/040/00032/AM17/	Lic.No/Date:2410042156 09.03.2017	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda. Committee noted that the firm was asked on 05.08.2019 to furnish the complete two sets of application along with copy of Adv. Authorization. Reply is not received so far. NC decided to send a reminder to the firm. The case stands deferred for re-listing on.24.10.2019			

3	<b>Case No.:</b> 7/25/84-ALC3/2018	Party Name :G.S. EXPORTS	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00705/AM19/	RLA File :33/24/040/00008/AM18/	Lic.No/Date:3310030411 15.11.2017	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda. Committee noted that the firm was asked on 05.08.2019 to furnish the complete two sets of application along with copy of Adv. Authorization. Reply is not received so far. NC decided to send a reminder to the firm. The case stands deferred for re-listing on 24.10.2019.			

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Case No.:21/25/84-ALC3/2018	Party Name: SUPERFIL PRODUCTS PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	Status: Approved
HQ File :01/84/050/00719/AM19/	RLA File :04/24/040/00214/AM18/	Lic.No/Date:0410164078 14.03.2018	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply. NC decided to ratify the norms as under

4

S.No.	Export Product	Export Quantity	s.n.	Import item	Quantity allowed
1.	63/0- Nylon Twine Made out of Nylon Filament Yarn-100%	30000.00 KG	1.	Nylon 6 chips Raw material	32100.00 kg
			2.	Spin Fishing Oil Additives	As Applied
			3.	Kraft paper packing material making for carton box	Net +1%

RA concerned may take necessary action subject to compliance of other usual conditions

Case No.:45/4/84-ALC3/2019	Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:8/84-ALC3/2019 01.08.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00050/AM20/	RLA File :32/24/040/00061/AM18/	Lic.No/Date:3210078446 10.04.2018	Defer Date:24.10.2019

5

**Decision :** Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 05.08.2019 to furnish the weight of Export product .Further NC decided to furnish the following information:

1. Manufacturing process.
2. Stage wise wastage.
3. Weight of export product in Kg's

Reply is not received so far. NC decided to send a reminder to the firm.  
The case stands deferred for re-listing on 24.10.2019

Case No.:8/10/85-ALC3/2018	Party Name: SPLENDID UDYOG LTD.	Meet No/Date:8/84-ALC3/2019 01.08.2019	Status:Deffered and Re-indexed
HQ File :01/85/050/00054/AM19/	RLA File :03/95/040/00184/AM19/	Lic.No/Date:0310821395 01.06.2018	Defer Date:24.10.2019

6

**Decision:** Committee considered the case as per agenda. Committee noted that the firm was asked on 05.08.2019 to furnish the following:-

1. Size of pillow in Square meter may also be given.
  2. Justification for 10% waste is polyester virgin fibre.
- Reply is not received so far. NC decided to remind the firm and also decided to furnish the "content of polyester fibre-virgin in the export product in Kg's"

The case stands deferred for re-listing on. 24.10.2019.

Case No.:2/12/85-ALC3/2018	Party Name :SARITA HANDA EXPORTS PVT LTD	Meet No/Date:8/84-ALC3/2019 01.08.2019	Status: Approved
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HQ File :01/85/050/00118/AM19/	RLA File :05/24/040/00331/AM19/	Lic.No/Date:0510407734 10.09.2018	
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers observed that firm had given PH and representative had explained their case with sample and justification for requirement of input in each export product. After detailed deliberation, Committee agreed the firm's request and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions			

8	Case No.:14/16/84-ALC3/2018	Party Name: CDI FOOTWEAR PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00287/AM19/	RLA File :05/23/040/00273/AM19/	Lic.No/Date:0510407938 28.09.2018	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 24.10.2019				

9	Case No.:22/25/84-ALC3/2018	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:8/84-ALC3/2019 01.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00720/AM19/	RLA File :04/24/040/00214/AM19/	Lic.No/Date:0410165055 02.01.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firms reply received on dated 08.08.2019. Committee decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 24.10.2019				

10	Case No.:46/4/84-ALC3/2019	Party Name: JAI SREEM EXPORTS	Meet No/Date:8/84-ALC3/2019 01.08.2019	Status: Approved
	HQ File :01/84/050/00051/AM20/	RLA File :32/24/040/00053/AM19/	Lic.No/Date:3210078836 28.01.2019	
<b>Decision:</b> Committee considered the case as per agenda alongwith others relevant papers. Committee noted that the firm was asked on 05.08.2019 to furnish the CAD/image of the product. Firm's reply received on 07.08.2019. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions				

11	Case No.:15/25/84-ALC3/2018	Party Name :SUMILON INDUSTRIES LIMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00713/AM19/	RLA File :52/24/040/00071/AM19/	Lic.No/Date:5210042973 25.02.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's reply received on dated 06.08.2019, case pertains to DPIIT. Committee decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on.24.10.2019.				

12	Case No.:8/25/84-ALC3/2018	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:8/84-ALC3/2019 01.08.2019	Status:Deffered and Re-indexed
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HQ File :01/84/050/00706/AM19/	RLA File :02/24/040/00154/AM19/	Lic.No/Date:0210209015 27.02.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that NC was decided to ask the firm to furnish the following: 1. Indicate indigenous used item with quantity to be in the manufacturing of the export product. 2. Complete calculation for required of all the items (both) indigenous and imported of export product. Reply is not received so far. NC decided to send a reminder to the firm The case stands deferred for re-listing on 24.10.2019			

<b>Case No.:10/25/84-ALC3/2018</b>	Party Name: ABHIKRITI IMPEX PVT. LTD.	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00708/AM19/	RLA File :02/24/040/00183/AM19/	Lic.No/Date:0210209025 28.02.2019	
13	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply. NC decided to ratify the norms as under. Import item SI.No.-1 Quantity allowed 5590.0 KG Import item SI.No-2 Quantity allowed 3540.0 KG Import item SI.No.-3 Quantity allowed 186.0 KG RA concerned may take necessary action subject to compliance of other usual conditions.		

<b>Case No.:12/25/84-ALC3/2018</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:Deffered</b> <b>and Re-indexed</b>
HQ File :01/84/050/00710/AM19/	RLA File :07/24/040/00280/AM19/	Lic.No/Date:0710114600 28.02.2019	Defer Date:24.10.2019
14	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on 09.10.2019 alongwith documents. NC decided to defer the case for examination. The case stands deferred for re-listing on.24.10.2019		

<b>Case No.:13/25/84-ALC3/2018</b>	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:Deffered</b> <b>and Re-indexed</b>
HQ File :01/84/050/00711/AM19/	RLA File :07/24/040/00277/AM19/	Lic.No/Date:0710114605 28.02.2019	Defer Date:24.10.2019
15	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on 16.09.2019 alongwith documents. NC decided to defer the case for examination. The case stands deferred for re-listing on.24.10.2019		

<b>Case No.:14/25/84-ALC3/2018</b>	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:Deffered</b> <b>and Re-indexed</b>
HQ File :01/84/050/00712/AM19/	RLA File :07/24/040/00278/AM19/	Lic.No/Date:0710114606 28.02.2019	Defer Date:24.10.2019
16	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the		

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details submitted in this case and observed that the firm has furnished their reply on 16.09.2019 alongwith documents. NC decided to defer the case for examination.  
The case stands deferred for re-listing on.24.10.2019

17	<b>Case No.:16/25/84-ALC3/2018</b>	Party Name: SURE SAFETY (INDIA) LIMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00714/AM19/	RLA File :34/24/040/00361/AM19/	Lic.No/Date:3410044937 28.02.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on.24.10.2019				

18	<b>Case No.:17/25/84-ALC3/2018</b>	Party Name: SURE SAFETY (INDIA) LIMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00715/AM19/	RLA File :34/24/040/00362/AM19/	Lic.No/Date:3410044938 28.02.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on.24.10.2019				

19

Case No.:24/25/84-ALC3/2018	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:8/84-ALC3/2019 01.08.2019	Status: Approved												
HQ File :01/84/050/00722/AM19/	RLA File :04/24/040/00247/AM19/	Lic.No/Date:0410165272 04.03.2019													
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT dated 11.09.2019, the following norms are recommended :															
<b>EXPORT MADE ITEM NO. 1:- “LEATHER PURSE”</b>															
<table><tr><th>STYLE#</th><th>QTY (In Nos.)</th></tr><tr><td>36U9MHRE3L</td><td>10,000</td></tr><tr><td>39F9LGYZ3B</td><td>5,000</td></tr><tr><td>TOTAL</td><td>15,000</td></tr></table>				STYLE#	QTY (In Nos.)	36U9MHRE3L	10,000	39F9LGYZ3B	5,000	TOTAL	15,000				
STYLE#	QTY (In Nos.)														
36U9MHRE3L	10,000														
39F9LGYZ3B	5,000														
TOTAL	15,000														
<table><tr><th>S.No.</th><th>Item Description</th><th>UOM</th><th>Total Qty</th></tr><tr><td>2</td><td>OUTER LINING (NEW SHADOW ES/CROSSGRAIN PVC NAUTICAL/CROSSGRAIN PVC CAMO/MK SIG COATED (LINING MATERIALS (WIDTH 58 INCHES))</td><td>MTR</td><td>750.00</td></tr><tr><td>3</td><td>INNER LINING (LINING MK/MK 231/MK 403/SMOOTH NAPPA PU (LINING MATERIALS (WIDTH 58 INCHES))</td><td>YDS</td><td>6750.00</td></tr></table>				S.No.	Item Description	UOM	Total Qty	2	OUTER LINING (NEW SHADOW ES/CROSSGRAIN PVC NAUTICAL/CROSSGRAIN PVC CAMO/MK SIG COATED (LINING MATERIALS (WIDTH 58 INCHES))	MTR	750.00	3	INNER LINING (LINING MK/MK 231/MK 403/SMOOTH NAPPA PU (LINING MATERIALS (WIDTH 58 INCHES))	YDS	6750.00
S.No.	Item Description	UOM	Total Qty												
2	OUTER LINING (NEW SHADOW ES/CROSSGRAIN PVC NAUTICAL/CROSSGRAIN PVC CAMO/MK SIG COATED (LINING MATERIALS (WIDTH 58 INCHES))	MTR	750.00												
3	INNER LINING (LINING MK/MK 231/MK 403/SMOOTH NAPPA PU (LINING MATERIALS (WIDTH 58 INCHES))	YDS	6750.00												

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5	REINFORCEMENT MATERIAL (210D NYLON/420D NYLONKIMLON/NON WOVEN/MICROFIBER SOFT/18P TELA/REINFORCEMENT MATERIAL)	YDS	1845.00
6	REINFORCEMENT MATERIAL (BONDED LEATHER BOARD/REINFORCEMENT MATERIAL ( <b>WIDTH 58 INCHES</b> ))	MTR	118.50
7	REINFORCEMENT MATERIAL (BEMIS TPU ADHESIVE/REINFORCEMENT MATERIAL)	MTR	129.00
8	METAL FITTINGS (D RING/MEDALLION/LOGO/KEY RING/KEY CLIP/PULLER/DOG CLIP/METAL FITTINGS)	NOS	Net to Net
10	METAL FITTINGS (SLIDER/RUNNER/STOPPER)	NOS	Net to Net
11	METAL FITTINGS (STOPPER)	SET	Net to Net
12	ZIP FASTNER	MTR	9150.00
13	POLISHES PRIMER ADHESIVE (POLISHES / EDGE STAIN / PRIMER / ADHESIVES)	KGS	390.00
14	NAN PAO (NAN PAO ADHESIVES)	KGS	600.00
15	POLY BAG (PACKING MATERIAL)	NOS	As Per Packing Policy
19	PACKING INNER BOX (NON CORRUGATED BOX) (PACKING MATERIAL)	NOS	As Per Packing Policy

**EXPORT MADE ITEM NO. 2:- "LEATHER WALLET"**

STYLE#	QTY (In Nos.)
36U9LHRF6L	15,000
36U9LHRF5L	10,000
<b>TOTAL</b>	<b>25,000</b>

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	33125
2	OUTER LINING (NEW SHADOW ES/CROSSGRAIN PVC NAUTICAL/CROSSGRAIN PVC CAMO/MK SIG COATED (LINING MATERIALS <b>WIDTH 58 INCHES</b> ))	MTR	450
3	INNER LINING (LINING MK/MK 231/MK 403/SMOOTH NAPPA PU (LINING MATERIALS <b>WIDTH 58 INCHES</b> ))	YDS	5250
4	REINFORCEMENT MATERIAL (SHIELDING FABRIC LINING (LINING MATERIALS <b>WIDTH 58 INCHES</b> ))	MTR	580
5	REINFORCEMENT MATERIAL (210D NYLON/420D NYLONKIMLON/NON WOVEN/MICROFIBER SOFT/18P TELA/REINFORCEMENT MATERIAL)	YDS	60
9	SNAP BUTTON (SNAP/METAL FITTINGS)	NOS	Net to Net

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13	POLISHES PRIMER ADHESIVE (POLISHES / EDGE STAIN / PRIMER / ADHESIVES)	KGS	390
14	NAN PAO (NAN PAO ADHESIVES)	KGS	500
15	POLY BAG (PACKING MATERIAL)	NOS	As Per Packing Policy
16	PACKING BOX (NON CORRUGATED BOX) (PACKING MATERIAL)	NOS	As Per Packing Policy
18	MAGNETIC CARD (PACKING MATERIAL)	NOS	As Per Packing Policy

**EXPORT MADE ITEM NO. 3:- "LEATHER CARD HOLDER"**

STYLE#	QTY (In Nos.)
36F9LCOD2L	15,000
36U9LHRD1L	10,000
<b>TOTAL</b>	<b>25,000</b>

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	9760
3	INNER LINING (LINING MK/MK 231/MK 403/SMOOTH NAPPA PU (LINING MATERIALS (WIDTH 58 INCHES))	YDS	2625
4	REINFORCEMENT MATERIAL (SHIELDING FABRIC LINING (LINING MATERIALS (WIDTH 58 INCHES))	MTR	437.5
13	POLISHES PRIMER ADHESIVE (POLISHES / EDGE STAIN / PRIMER / ADHESIVES)	KGS	145
14	NAN PAO (NAN PAO ADHESIVES)	KGS	250
15	POLY BAG (PACKING MATERIAL)	NOS	As Per Packing Policy

**EXPORT MADE ITEM NO. 4:- "PVC PURSE"**

STYLE#	QTY (In Nos.)
36U9MGFN8B	5,000

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S.No.	Item Description	UOM	Total Qty
2	OUTER LINING (NEW SHADOW ES/CROSSGRAIN PVC NAUTICAL/CROSSGRAIN PVC CAMO/MK SIG COATED (LINING MATERIALS <b>WIDTH 58 INCHES</b> ))	MTR	200.00
3	INNER LINING (LINING MK/MK 231/MK 403/SMOOTH NAPPA PU (LINING MATERIALS <b>WIDTH 58 INCHES</b> ))	YDS	1875.00
4	REINFORCEMENT MATERIAL (SHIELDING FABRIC LINING (LINING MATERIALS <b>WIDTH 58 INCHES</b> ))	MTR	250.00
5	REINFORCEMENT MATERIAL (210D NYLON/420D NYLONKIMLON/NON WOVEN/MICROFIBER SOFT/18P TELA/REINFORCEMENT MATERIAL)	YDS	3570.00
6	REINFORCEMENT MATERIAL (BONDED LEATHER BOARD/REINFORCEMENT MATERIAL ( <b>WIDTH 58 INCHES</b> ))	MTR	9.00
7	REINFORCEMENT MATERIAL (BEMIS TPU ADHESIVE/REINFORCEMENT MATERIAL)	MTR	44.50
8	METAL FITTINGS (D RING/MEDALLION/LOGO/KEY RING/KEY CLIP/PULLER/DOG CLIP/METAL FITTINGS)	NOS	Net to Net
10	METAL FITTINGS (SLIDER/RUNNER/STOPPER)	NOS	Net to Net
12	ZIP FASTNER	MTR	3150.00
13	POLISHES PRIMER ADHESIVE (POLISHES / EDGE STAIN / PRIMER / ADHESIVES)	KGS	105.00
14	NAN PAO (NAN PAO ADHESIVES)	KGS	200.00
15	POLY BAG (PACKING MATERIAL)	NOS	As Per Packing Policy
16	PACKING BOX (NON CORRUGATED BOX) (PACKING MATERIAL)	NOS	As Per Packing Policy
18	MAGNETIC CARD (PACKING MATERIAL)	NOS	As Per Packing Policy

**EXPORT MADE ITEM NO. 5:- "PVC WALLET"**

STYLE#	QTY (In Nos.)
39F9LGYF2B	15,000

S.No.	Item Description	UOM	Total Qty
2	OUTER LINING (NEW SHADOW ES/CROSSGRAIN PVC NAUTICAL/CROSSGRAIN PVC CAMO/MK SIG COATED (LINING MATERIALS <b>WIDTH 58 INCHES</b> ))	MTR	540

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3	INNER LINING (LINING MK/MK 231/MK 403/SMOOTH NAPPA PU (LINING MATERIALS <b>WIDTH 58 INCHES</b> ))	YDS	4950
4	REINFORCEMENT MATERIAL (SHIELDING FABRIC LINING (LINING MATERIALS <b>WIDTH 58 INCHES</b> ))	MTR	625.5
5	REINFORCEMENT MATERIAL (210D NYLON/420D NYLONKIMLON/NON WOVEN/MICROFIBER SOFT/18P TELA/REINFORCEMENT MATERIAL)	YDS	3015
7	REINFORCEMENT MATERIAL (BEMIS TPU ADHESIVE/REINFORCEMENT MATERIAL)	MTR	102
8	METAL FITTINGS (D RING/MEDALLION/LOGO/KEY RING/KEY CLIP/PULLER/DOG CLIP/METAL FITTINGS)	NOS	Net to Net
13	POLISHES PRIMER ADHESIVE (POLISHES / EDGE STAIN / PRIMER / ADHESIVES)	KGS	238.5
14	NAN PAO (NAN PAO ADHESIVES)	KGS	375
15	POLY BAG (PACKING MATERIAL)	NOS	As per Packing Policy
16	PACKING BOX (NON CORRUGATED BOX) (PACKING MATERIAL)	NOS	As per Packing Policy
18	MAGNETIC CARD (PACKING MATERIAL)	NOS	As per Packing Policy

**EXPORT MADE ITEM NO. 6:- "PVC CARD HOLDER"**

STYLE#	QTY (In Nos.)
36U9LCRD1B	10,000

S.No.	Item Description	UOM	Total Qty
2	OUTER LINING (NEW SHADOW ES/CROSSGRAIN PVC NAUTICAL/CROSSGRAIN PVC CAMO/MK SIG COATED (LINING MATERIALS <b>WIDTH 58 INCHES</b> ))	MTR	150
3	INNER LINING (LINING MK/MK 231/MK 403/SMOOTH NAPPA PU (LINING MATERIALS <b>WIDTH 58 INCHES</b> ))	YDS	1320
5	REINFORCEMENT MATERIAL (210D NYLON/420D NYLONKIMLON/NON WOVEN/MICROFIBER SOFT/18P TELA/REINFORCEMENT MATERIAL)	YDS	930
8	METAL FITTINGS (D RING/MEDALLION/LOGO/KEY RING/KEY CLIP/PULLER/DOG CLIP/METAL FITTINGS)	NOS	Net to Net
13	POLISHES PRIMER ADHESIVE (POLISHES / EDGE STAIN / PRIMER / ADHESIVES)	KGS	58

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14	NAN PAO (NAN PAO ADHESIVES)	KGS	100
15	POLY BAG (PACKING MATERIAL)	NOS	As Per Packing Policy
17	INSERT CARD (PACKING MATERIAL)	NOS	As Per Packing Policy

RA concerned may take necessary action subject to compliance of other usual conditions.

20	<b>Case No.:42/25/84-ALC3/2018</b>	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00740/AM19/	RLA File :02/24/040/00179/AM19/	Lic.No/Date:0210209038 06.03.2019	Defer Date: 24.10.2019
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on 28.08.2019 alongwith documents. NC decided to defer the case for examination. The case stands deferred for re-listing on 24.10.2019.				

21	<b>Case No.:25/25/84-ALC3/2018</b>	Party Name: SEAL NETS PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status: Approved</b>
	HQ File :01/84/050/00723/AM19/	RLA File :35/24/040/00038/AM19/	Lic.No/Date:3510045502 07.03.2019	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on dated 07.03.2019. NC decided to ratify the norms as under: Export item: 63/0- NYLON FISHING NETS MADE OUT OF NYLON MONOFILAMENT YARN Export Quantity: 90000.00 KG Import item : Nylon 6 Chips Import Quantity allowed: 96300 KG. RA concerned may take necessary action subject to compliance of other usual conditions				

22	<b>Case No.:43/25/84-ALC3/2018</b>	Party Name: TOPLINE COMMODITIES PVT.LTD.	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00741/AM19/	RLA File :02/24/040/00184/AM19/	Lic.No/Date:0210209041 07.03.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. Norms Committee decided to wait for their comments. The case stands deferred for re-listing on.24.10.2019				

23	<b>Case No.:44/25/84-ALC3/2018</b>	Party Name: PARVEEN WOOLLEN & SPINNING MILLS	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status: Approved</b>
	HQ File :01/84/050/00742/AM19/	RLA File :33/24/040/00018/AM19/	Lic.No/Date:3310030511 07.03.2019	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on dated 23.08.2019. NC decided to ratify the norms as under:				

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Export item: 71/0- Garnetted pulled woolen Fiber  
 Export Quantity: 45000 KG.  
 Import item Woollen Rags  
 Import quantity allowed: 56250 KG. (Imported may mutilated Rags).  
 RA concerned may take necessary action subject to compliance of other usual conditions.

24	<b>Case No.:</b> 45/25/84-ALC3/2018	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Surrendered
	HQ File :01/84/050/00743/AM19/	RLA File :07/24/040/00285/AM19/	Lic.No/Date:0710114633 07.03.2019	
<b>Decision:</b> Committee considered the case as per agenda and observed that firm has informed on 08.08.2019 that the Adv. Authorizations has been surrendered to RA, Bangalore. NC decided to close the case. RA concerned may take necessary action subject to compliance of other usual conditions				

25	<b>Case No.:</b> 46/25/84-ALC3/2018	Party Name: SAGAR METALLICS PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00744/AM19/	RLA File :52/24/040/00094/AM19/	Lic.No/Date:5210042989 11.03.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda. Committee noted that the firm was asked on 07.08.2019 to furnish the complete two sets of application along with copy of Adv. Authorization. Reply is not received so far. NC decided to send a reminder the firm. The case stands deferred for re-listing on 24.10.2019				

26	<b>Case No.:</b> 28/25/84-ALC3/2018	Party Name: ADMIRE FIBER TEX (INDIA) PVT. LTD.	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Approved
	HQ File :01/84/050/00726/AM19/	RLA File :08/24/040/00415/AM19/	Lic.No/Date:0810144753 12.03.2019	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on dated 05.09.2019. NC decided to ratify the norms as under: <b>Export item:</b> 71/0- Polypropylene(PP) Nonwoven fabrics made of manmade fibre Net Content in the Export Product 400000 KGS of Polypropylene(PP) Granules  <b>Export Quantity:</b> 400000.000KG <b>Import item :</b> Polypropylene(PP) Granules <b>Import Quantity allowed:</b> 420000.00 KG. RA concerned may take necessary action subject to compliance of other usual conditions				

27	<b>Case No.:</b> 30/25/84-ALC3/2018	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Approved
	HQ File :01/84/050/00728/AM19/	RLA File :04/24/040/00264/AM19/	Lic.No/Date:0410165308 12.03.2019	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per				

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Comments of DPIIT dated 18.09.2019, the following norms are recommended :

**EXPORT MADE ITEM NO. 1:- "LEATHER ID CARD HOLDER"**

STYLE	QTY (In Nos)
F77903	10,000

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	4312.75
7	INNER LINING (MP TWILL LINING - WR + 1X CLEAR PU COATING / MICRO FIBER LINING / 100% POLYESTER COACH FABRIC(WIDTH-59 INCHES)	MTR	262.50
8	INNER LINING (MUSIKA NAPPA EMBOSS / ALPINA EMBOSS MUSIKA BONDED PU INTERIOR / WIDTH:58 INCHES)	MTR	312.67
9	REINFORCEMENT MATERIAL (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM))	YARD	39.75
10	REINFORCEMENT MATERIAL (210 D & 420 D NYLON / KIMLON / 0.2MM 18P WHITE COLOR LINING)	YARD	93.00
11	REINFORCEMENT MATERIAL (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM))	MTR	6.00
13	WEBBING	MTR	12200.00
14	BEMIS TPU ADHESIVE FILM (ADHESIVES)	MTR	1640.00
15	METAL FITTING (MONEY CLIP / DOGLEASH / METAL LOCK / BUCKLE / C LOGO / LETTERS LOGO / D RING / METAL FITTING)	NOS	Net to Net
16	METAL FITTING (O RING / D RING / RECTANGULAR CONNECTOR / METAL SLIDER / BUCKLE / METAL LOGO / GROMMET / SPLIT RING / MAGNET SNAP / METAL FITTING)	NOS	Net to Net
25	LEATHER AUXILIARY (POLISHES CHM330 / CHS330) (POLISHES / EDGE STAIN)	KGS	23.25
26	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H)	KGS	46.00
28	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy
29	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	NOS	As Per Packing Policy
30	PACKING GIFT BOX (NON CORRUGATED) (PACKING MATERIAL)	NOS	As Per Packing Policy

**EXPORT MADE ITEM NO. 2:- "LEATHER PURSE"**

STYLE	QTY (In Nos)
F67622	15,000
66858	10,000
66864	10,000

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Total

35,000

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	35094.50
6	OUTER LINING (SOFTER 1.15MM 10.6CM SIG C LUXE PEBBLE PVC - POLY/CTN NON-BRUSH TWILL / 13.34CM SCRIPT BUMBLE BEE PVC-SLG EXCL - POLY/CTN NON-BRUSH TWILL <b>WIDTH-57 INCHES</b> )	MTR	1253.00
7	INNER LINING (MP TWILL LINING - WR + 1X CLEAR PU COATING / MICRO FIBER LINING / 100% POLYESTER COACH FABRIC <b>WIDTH-59 INCHES</b> )	MTR	8739.50
8	INNER LINING (MUSIKA NAPPA EMBOSS / ALPINA EMBOSS MUSIKA BONDED PU INTERIOR / <b>WIDTH:58 INCHES</b> )	MTR	4653.60
9	REINFORCEMENT MATERIAL (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM))	YARD	4232.28
10	REINFORCEMENT MATERIAL (210 D & 420 D NYLON / KIMLON / 0.2MM 18P WHITE COLOR LINING)	YARD	2689.05
11	REINFORCEMENT MATERIAL (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM))	MTR	96.83
12	REINFORCEMENT MATERIAL (1.5MM BONDED LEATHER BOARD (CHAMAR CHARME))	SQMTR	406.00
14	BEMIS TPU ADHESIVE FILM (ADHESIVES)	MTR	4396.39
15	METAL FITTING (MONEY CLIP / DOGLEASH / METAL LOCK / BUCKLE / C LOGO / LETTERS LOGO / D RING / METAL FITTING)	NOS	Net to Net
16	METAL FITTING (O RING / D RING / RECTANGULAR CONNECTOR / METAL SLIDER / BUCKLE / METAL LOGO / GROMMET / SPLIT RING / MAGNET SNAP / METAL FITTING)	NOS	Net to Net
17	METAL FITTING ((ZIPPER PULL / METAL FITTING))	NOS	Net to Net
18	METAL FITTING (BALL CHAIN / JUMP RING / O RING / D RING / EYELET / METAL FITTING)	NOS	Net to Net
19	METAL FITTING (RIVET)	SET	Net to Net
20	ZIP FASTENER	MTR	24199.00
21	SLIDER	NOS	Net to Net
22	STOPPER	NOS	Net to Net
23	STOPPER	SET	Net to Net
24	SNAP BUTTON (METAL FITTING)	SET	Net to Net
25	LEATHER AUXILIARY (POLISHES CHM330 / CHS330)	KGS	190.75






26	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H)	KGS	317.10
27	WATER BASED ADHESIVE P560	KGS	654.50
28	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy
29	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	NOS	As Per Packing Policy

**EXPORT MADE ITEM NO. 3:- "LEATHER WALLET"**

STYLE	QTY (In Nos)
F74991	25,000
F26171	15,000
76311	10,000
<b>Total</b>	<b>50,000</b>

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	21581.67
5	OUTER LINING (12CM PRINTED PVC 1.25MM W/TOP COATING/ 12CM LIGHTWEIGHT PVC REPS PEBBLE EMBOSS - POLY/CTN NON BRUSH TWILL / 10.5CM OUTLINE SIG C REPS CVC JACQUARD -LIGHT /12CM SIG C 1.25MM PEBLE DENIM PVC POLY/CTN NON BRUSH TWIL ( <b>WIDTH-57 INCHES</b> )	MTR	635.00
7	INNER LINING (MP TWILL LINING - WR + 1X CLEAR PU COATING / MICRO FIBER LINING / 100% POLYESTER COACH FABRIC <b>WIDTH-59 INCHES</b> )	MTR	3350.00
8	INNER LINING (MUSIKA NAPPA EMBOSS / ALPINA EMBOSS MUSIKA BONDED PU INTERIOR / <b>WIDTH:58 INCHES</b> )	MTR	1665.00
9	REINFORCEMENT MATERIAL (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	YARD	1755.00
10	REINFORCEMENT MATERIAL (210 D & 420 D NYLON / KIMLON / 0.2MM 18P WHITE COLOR LINING)	YARD	1880.00
11	REINFORCEMENT MATERIAL (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	55.00
14	BEMIS TPU ADHESIVE FILM (ADHESIVES)	MTR	4308.33
15	METAL FITTING (MONEY CLIP / DOGLEASH / METAL LOCK / BUCKLE / C LOGO / LETTERS LOGO / D RING / METAL FITTING)	NOS	Net to Net
16	METAL FITTING (O RING / D RING / RECTANGULAR CONNECTOR / METAL SLIDER / BUCKLE / METAL LOGO / GROMMET / SPLIT RING / MAGNET SNAP / METAL FITTING)	NOS	Net to Net
17	METAL FITTING (ZIPPER PULL / METAL FITTING)	NOS	Net to Net
20	ZIP FASTENER	MTR	16000.00
24	SNAP BUTTON (METAL FITTING)	SET	Net to Net

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25	LEATHER AUXILIARY (POLISHES CHM330 / CHS330) POLISHES / EDGE STAIN	KGS	106.67
26	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H)	KGS	225.00
28	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy
29	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	NOS	As Per Packing Policy

**EXPORT MADE ITEM NO. 4:- "PVC WALLET"**

STYLE	QTY. (IN NOS)
F66551	15,000
F75083	10,000
<b>TOTAL</b>	<b>25,000</b>

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	14740
3	OUTER LINING (32.53CM VINTAGE PRAIRIE SCPT ORIG PEBB PVC - POLY/CTN NON-BRUSH TWILL / 32.16 CM CUBES PVC - 600D CANVAS / 10.6CM SIG C LUXE PEBBLE EMBOSS 50/50 TC BLEND PLAIN WEAVE <b>WIDTH-57 INCHES</b> )	MTR	1130
5	OUTER LINING (12CM PRINTED PVC 1.25MM W/TOP COATING/ 12CM LIGHTWEIGHT PVC REPS PEBBLE EMBOSS - POLY/CTN NON BRUSH TWILL / 10.5CM OUTLINE SIG C REPS CVC JACQUARD -LIGHT /12CM SIG C 1.25MM PEBLE DENIM PVC POLY/CTN NON BRUSH TWIL <b>(WIDTH-57 INCHES)</b> )	MTR	1080
7	INNER LINING (MP TWILL LINING - WR + 1X CLEAR PU COATING / MICRO FIBER LINING / 100% POLYESTER COACH FABRIC <b>WIDTH-59 INCHES</b> )	MTR	2025
8	INNER LINING (MUSIKA NAPPA EMBOSS / ALPINA EMBOSS MUSIKA BONDED PU INTERIOR / <b>WIDTH:58 INCHES</b> )	MTR	1874.375
9	REINFORCEMENT MATERIAL (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM))	YARD	928.75
10	REINFORCEMENT MATERIAL (210 D & 420 D NYLON / KIMLON / 0.2MM 18P WHITE COLOR LINING)	YARD	480.8333333
14	BEMIS TPU ADHESIVE FILM (ADHESIVES)	MTR	2833.125
15	METAL FITTING (MONEY CLIP / DOGLEASH / METAL LOCK / BUCKLE / C LOGO / LETTERS LOGO / D RING / METAL FITTING)	NOS	Net to Net
17	METAL FITTING (ZIPPER PULL / METAL FITTING)	NOS	Net to Net
20	ZIP FASTENER	MTR	3875
21	SLIDER	NOS	Net to Net
24	SNAP BUTTON (METAL FITTING)	SET	Net to Net

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25	LEATHER AUXILIARY (POLISHES CHM330 / CHS330) (POLISHES / EDGE STAIN)	KGS	89.375
26	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H)	KGS	237.5
28	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy
29	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	NOS	As Per Packing Policy

**EXPORT MADE ITEM NO. 5:- "PVC ID CARD HOLDER"**

STYLE	QTY. (IN NOS)
F36139	15,000

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	7442.25
3	OUTER LINING (32.53CM VINTAGE PRAIRIE SCRPT ORIG PEBB PVC - POLY/CTN NON-BRUSH TWILL / 32.16 CM CUBES PVC - 600D CANVAS / 10.6CM SIG C LUXE PEBBLE EMBOSS 50/50 TC BLEND PLAIN WEAVE <b>WIDTH-57 INCHES</b> )	MTR	424.5
4	OUTER LINING (21.34CM MINI VINTAGE ROSE SCRPT LUX PEBB PVC / 28.46CM DISRUPTED STRIPE PVC - POLY/CTN NON-BRUSH TWILL/20.28CM CENTIPEDE ALLOVER SCRIPT SLG PVC - POLY/CTN NON-BRUSH TWILL <b>WIDTH-57 INCHES</b> )	MTR	382.5
6	OUTER LINING (SOFTER 1.15MM 10.6CM SIG C LUXE PEBBLE PVC - POLY/CTN NON-BRUSH TWILL / 13.34CM SCRIPT BUMBLE BEE PVC-SLG EXCL - POLY/CTN NON- BRUSH TWILL <b>WIDTH-57 INCHES</b> )	MTR	424.5
7	INNER LINING (MP TWILL LINING - WR + 1X CLEAR PU COATING / MICRO FIBER LINING / 100% POLYESTER COACH FABRIC <b>WIDTH-59 INCHES</b> )	MTR	592.5
8	INNER LINING (MUSIKA NAPPA EMBOSS / ALPINA EMBOSS MUSIKA BONDED PU INTERIOR / <b>WIDTH:58 INCHES</b> )	MTR	660
9	REINFORCEMENT MATERIAL (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	YARD	36
10	REINFORCEMENT MATERIAL (210 D & 420 D NYLON / KIMLON / 0.2MM 18P WHITE COLOR LINING)	YARD	108.75
11	REINFORCEMENT MATERIAL (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	9
12	REINFORCEMENT MATERIAL (1.5MM BONDED LEATHER BOARD (CHAMAR CHARME))	SQMTR	9

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13	WEBBING	MTR	18300
14	BEMIS TPU ADHESIVE FILM (ADHESIVES)	MTR	798.75
15	METAL FITTING (MONEY CLIP / DOGGLEASH / METAL LOCK / BUCKLE / C LOGO / LETTERS LOGO / D RING / METAL FITTING)	NOS	Net to Net
16	METAL FITTING (O RING / D RING / RECTANGULAR CONNECTOR / METAL SLIDER / BUCKLE / METAL LOGO / GROMMET / SPLIT RING / MAGNET SNAP / METAL FITTING)	NOS	Net to Net
18	METAL FITTING (BALL CHAIN / JUMP RING / O RING / D RING / EYELET / METAL FITTING)	NOS	Net to Net
19	METAL FITTING (RIVET)	SET	Net to Net
25	LEATHER AUXILIARY (POLISHES CHM330 / CHS330) (POLISHES / EDGE STAIN)	KGS	37.5
26	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H)	KGS	81.75
28	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy
29	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	NOS	As Per Packing Policy

**EXPORT MADE ITEM NO. 6:- "PVC CARD HOLDER"**

STYLE	QTY (IN NOS)
F66549	15,000
F78002	10,000
<b>TOTAL</b>	<b>25,000</b>

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	1689.58
2	OUTER LINING (18.44CM CROSS SLG PVC - POLY/CTN NON-BRUSH TWILL <b>WIDTH 57 INCHES</b> )	MTR	556.67
3	OUTER LINING (32.53CM VINTAGE PRAIRIE SCRPT ORIG PEBB PVC - POLY/CTN NON-BRUSH TWILL / 32.16 CM CUBES PVC - 600D CANVAS / 10.6CM SIG C LUXE PEBBLE EMBOSS 50/50 TC BLEND PLAIN WEAVE <b>WIDTH-57 INCHES</b> )	MTR	1000.00
4	OUTER LINING (21.34CM MINI VINTAGE ROSE SCRPT LUX PEBB PVC / 28.46CM DISRUPTED STRIPE PVC - POLY/CTN NON-BRUSH TWILL/20.28CM CENTIPEDE ALLOVER SCRIPT SLG PVC - POLY/CTN NON-BRUSH TWILL <b>WIDTH-57 INCHES</b> )	MTR	843.75
6	OUTER LINING (SOFTER 1.15MM 10.6CM SIG C LUXE PEBBLE PVC - POLY/CTN NON-BRUSH TWILL / 13.34CM SCRIPT BUMBLE BEE PVC-SLG EXCL - POLY/CTN NON-BRUSH TWILL <b>WIDTH-57 INCHES</b> )	MTR	553.75

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7	INNER LINING (MP TWILL LINING - WR + 1X CLEAR PU COATING / MICRO FIBER LINING / 100% POLYESTER COACH FABRIC <b>WIDTH-59 INCHES</b> )	MTR	1079.55
8	INNER LINING (MUSIKA NAPPA EMBOSS / ALPINA EMBOSS MUSIKA BONDED PU INTERIOR / <b>WIDTH:58 INCHES</b> )	MTR	435.00
9	REINFORCEMENT MATERIAL (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM))	YARD	171.11
10	REINFORCEMENT MATERIAL (210 D & 420 D NYLON / KIMLON / 0.2MM 18P WHITE COLOR LINING)	YARD	106.25
11	REINFORCEMENT MATERIAL (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM))	MTR	27.50
14	BEMIS TPU ADHESIVE FILM (ADHESIVES)	MTR	2706.82
15	METAL FITTING (MONEY CLIP / DOGGLEASH / METAL LOCK / BUCKLE / C LOGO / LETTERS LOGO / D RING / METAL FITTING)	NOS	Net to Net
16	METAL FITTING (O RING / D RING / RECTANGULAR CONNECTOR / METAL SLIDER / BUCKLE / METAL LOGO / GROMMET / SPLIT RING / MAGNET SNAP / METAL FITTING)	NOS	Net to Net
17	METAL FITTING (ZIPPER PULL / METAL FITTING)	NOS	Net to Net
20	ZIP FASTENER	MTR	3791.67
21	SLIDER	NOS	Net to Net
23	STOPPER	SET	Net to Net
25	LEATHER AUXILIARY (POLISHES CHM330 / CHS330)	KGS	51.14
26	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H)	KGS	101.59
28	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy
29	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	NOS	As Per Packing Policy

**EXPORT MADE ITEM NO. 7:- "PVC PURSE"**

STYLE	QTY (IN NOS)
66862	15,000
F67623	10,000
<b>TOTAL</b>	<b>25,000</b>

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	8461.67
2	OUTER LINING (18.44CM CROSS SLG PVC - POLY/CTN NON-BRUSH TWILL <b>WIDTH 57 INCHES</b> )	MTR	1321.88

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5	OUTER LINING (12CM PRINTED PVC 1.25MM W/TOP COATING/ 12CM LIGHTWEIGHT PVC REPS PEBBLE EMBOSS - POLY/CTN NON BRUSH TWILL / 10.5CM OUTLINE SIG C REPS CVC JACQUARD -LIGHT /12CM SIG C 1.25MM PEBLE DENIM PVC POLY/CTN NON BRUSH TWIL ( <b>WIDTH-57 INCHES</b> ))	MTR	1322.50
6	OUTER LINING (SOFTER 1.15MM 10.6CM SIG C LUXE PEBBLE PVC - POLY/CTN NON-BRUSH TWILL / 13.34CM SCRIPT BUMBLE BEE PVC-SLG EXCL - POLY/CTN NON-BRUSH TWILL ( <b>WIDTH-57 INCHES</b> ))	MTR	1687.50
7	INNER LINING (MP TWILL LINING - WR + 1X CLEAR PU COATING / MICRO FIBER LINING / 100% POLYESTER COACH FABRIC ( <b>WIDTH-59 INCHES</b> ))	MTR	6080.56
8	INNER LINING (MUSIKA NAPPA EMBOSS / ALPINA EMBOSS MUSIKA BONDED PU INTERIOR ( <b>WIDTH:58 INCHES</b> ))	MTR	3818.61
9	REINFORCEMENT MATERIAL (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM))	YARD	2759.17
10	REINFORCEMENT MATERIAL (210 D & 420 D NYLON / KIMLON / 0.2MM 18P WHITE COLOR LINING)	YARD	1900.83
11	REINFORCEMENT MATERIAL (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM))	MTR	123.50
14	BEMIS TPU ADHESIVE FILM (ADHESIVES)	MTR	1580.71
15	METAL FITTING (MONEY CLIP / DOGLEASH / METAL LOCK / BUCKLE / C LOGO / LETTERS LOGO / D RING / METAL FITTING)	NOS	NET TO NET
16	METAL FITTING (O RING / D RING / RECTANGULAR CONNECTOR / METAL SLIDER / BUCKLE / METAL LOGO / GROMMET / SPLIT RING / MAGNET SNAP / METAL FITTING)	NOS	NET TO NET
17	METAL FITTING (ZIPPER PULL / METAL FITTING)	NOS	NET TO NET
19	METAL FITTING (RIVET)	SET	NET TO NET
20	ZIP FASTENER	MTR	18722.22
21	SLIDER	NOS	NET TO NET
22	STOPPER	NOS	NET TO NET
23	STOPPER	SET	NET TO NET
24	SNAP BUTTON (METAL FITTING)	SET	NET TO NET
25	LEATHER AUXILIARY (POLISHES CHM330 / CHS330) (POLISHES / EDGE STAIN)	KGS	149.44
26	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H)	KGS	332.50
27	WATER BASED ADHESIVE P560	KGS	422.50
28	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy
29	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	NOS	As Per Packing

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15/11/2018



RA concerned may take necessary action subject to compliance of other usual conditions

<b>Case No.:</b> 31/25/84-ALC3/2018	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00729/AM19/	RLA File :04/24/040/00269/AM19/	Lic.No/Date:0410165309 12.03.2019	

**Decision :** : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT dated 18.09.2019, the following norms are recommended :

**EXPORT MADE ITEM NO. 1:- "LEATHER HAND BAGS"**

STYLE	QTY (In Nos.)
37F9LACU3L	652
<b>TOTAL</b>	<b>652</b>

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	2448.59
3	INNER LINING (LINING MK/MK 231/MK 403/SMOOTH NAPPA PU (LINING MATERIALS WIDTH 58 INCHES)	YDS	215.16
4	REINFORCEMENT MATERIAL (210D NYLON/420D NYLONKIMLON/NON WOVEN/MICROFIBER SOFT/18P TELA/REINFORCEMENT MATERIAL)	YDS	310.55
6	REINFORCEMENT MATERIAL (BEMIS TPU ADHESIVE/REINFORCEMENT MATERIAL (WIDTH 58 INCHES))	MTR	9.06
7	METAL FITTINGS (D RING/MEDALLION/LOGO/KEY RING/KEY CLIP/PULLER/DOG CLIP/DOG HOOK/RIVETS/METAL FITTINGS)	NOS	Net to Net
8	METAL FITTINGS (SLIDER/RUNNER/STOPPER)	NOS	Net to Net
9	ZIP FASTNER	MTR	273.84
10	POLISHES (POLISHES / EDGE STAIN)	KGS	16.30
11	PRIMER (PRIMER / ADHESIVES)	KGS	13.69
12	NAN PAO (NAN PAO ADHESIVES)	KGS	20.86
13	POLY BAG (PACKING MATERIAL)	NOS	As Per Packing Policy



**EXPORT MADE ITEM NO. 2:- "LEATHER WALLET"**

STYLE#	QTY (In Nos.)
36H9LCOF3L	12,400
36F9LCOF2L	11,919
<b>TOTAL</b>	<b>24,319</b>

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	13898.31
3	INNER LINING (LINING MK/MK 231/MK 403/SMOOTH NAPPA PU (LINING MATERIALS <b>WIDTH 58 INCHES</b> ))	YDS	7295.70
4	REINFORCEMENT MATERIAL (210D NYLON/420D NYLONKIMLON/NON WOVEN/MICROFIBER SOFT/18P TELA/REINFORCEMENT MATERIAL)	YDS	946.01
6	REINFORCEMENT MATERIAL (BEMIS TPU ADHESIVE/REINFORCEMENT MATERIAL ( <b>WIDTH 58 INCHES</b> ))	MTR	396.40
10	POLISHES (POLISHES / EDGE STAIN)	KGS	116.73
11	PRIMER (PRIMER / ADHESIVES)	KGS	269.94
13	POLY BAG (PACKING MATERIAL)	NOS	As Per Packing Policy

**EXPORT MADE ITEM NO. 3:- "PVC HAND BAG"**

STYLE#	QTY (In Nos.)
36U9MACU2B	833
<b>TOTAL</b>	<b>833</b>

S.No.	Item Description	UOM	Total Qty
2	OUTER LINING (NEW SHADOW ES/CROSSGRAIN PVC NAUTICAL/CROSSGRAIN PVC CAMO/MK SIG COATED (LINING MATERIALS <b>WIDTH 58 INCHES</b> ))	MTR	49.98
3	INNER LINING (LINING MK/MK 231/MK 403/SMOOTH NAPPA PU (LINING MATERIALS <b>WIDTH 58 INCHES</b> ))	YDS	62.475

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4	REINFORCEMENT MATERIAL (210D NYLON/420D NYLONKIMLON/NON WOVEN/MICROFIBER SOFT/18P TELA/REINFORCEMENT MATERIAL)	YDS	396.7579
6	REINFORCEMENT MATERIAL (BEMIS TPU ADHESIVE/REINFORCEMENT MATERIAL (WIDTH 58 INCHES))	MTR	11.5787
7	METAL FITTINGS (D RING/MEDALLION/LOGO/KEY RING/KEY CLIP/PULLER/DOG CLIP/DOG HOOK/RIVETS/METAL FITTINGS)	NOS	Net to Net
8	METAL FITTINGS (SLIDER/RUNNER/STOPPER)	NOS	Net to Net
9	ZIP FASTNER	MTR	274.89
10	POLISHES (POLISHES / EDGE STAIN)	KGS	20.825
11	PRIMER (PRIMER / ADHESIVES)	KGS	17.493
12	NAN PAO (NAN PAO ADHESIVES)	KGS	26.656
13	POLY BAG (PACKING MATERIAL)	NOS	As Per Packing Policy

**EXPORT MADE ITEM NO. 4:- "PVC PURSE"**

STYLE#	QTY (In Nos.)
36U9MCRE3B	8,923
<b>TOTAL</b>	<b>8,923</b>

S.No.	Item Description	UOM	Total Qty
2	OUTER LINING (NEW SHADOW ES/CROSSGRAIN PVC NAUTICAL/CROSSGRAIN PVC CAMO/MK SIG COATED (LINING MATERIALS <b>WIDTH 58 INCHES</b> ))	MTR	624.61
3	INNER LINING (LINING MK/MK 231/MK 403/SMOOTH NAPPA PU (LINING MATERIALS <b>WIDTH 58 INCHES</b> ))	YDS	4729.19

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4	REINFORCEMENT MATERIAL (210D NYLON/420D NYLONKIMLON/NON WOVEN/MICROFIBER SOFT/18P TELA/REINFORCEMENT MATERIAL)	YDS	1573.1249
5	REINFORCEMENT MATERIAL (BONDED LEATHER BOARD/REINFORCEMENT MATERIAL (WIDTH 58 INCHES)	MTR	192.7368
6	REINFORCEMENT MATERIAL (BEMIS TPU ADHESIVE/REINFORCEMENT MATERIAL (WIDTH 58 INCHES))	MTR	124.0297
8	METAL FITTINGS (SLIDER/RUNNER/STOPPER)	NOS	Net to Net
9	ZIP FASTNER	MTR	5532.26
10	POLISHES (POLISHES / EDGE STAIN)	KGS	223.075
11	PRIMER (PRIMER / ADHESIVES)	KGS	187.383
12	NAN PAO	KGS	285.536
13	POLY BAG (PACKING MATERIAL)	NOS	As Per Packing Policy
14	PACKING BOX (NON CORRUGATED BOX) (PACKING MATERIAL)	NOS	As Per Packing Policy
16	MAGNETIC CARD (PACKING MATERIAL)	NOS	As Per Packing Policy
17	PACKING INNER BOX (NON CORRUGATED BOX) (PACKING MATERIAL)	NOS	As Per Packing Policy

**EXPORT MADE ITEM NO. 5:- "PVC WALLET"**

STYLE#	QTY (In Nos.)
36U9LCRF1M	8,000
36U9LCRF3B	14,000
36U9LCRF6B	8,116
<b>TOTAL</b>	<b>30,116</b>

S.No.	Item Description	UOM	Total Qty
2	OUTER LINING (NEW SHADOW ES/CROSSGRAIN PVC NAUTICAL/CROSSGRAIN PVC CAMO/MK SIG COATED (LINING MATERIALS <b>WIDTH 58 INCHES</b> )	MTR	602.32
3	INNER LINING (LINING MK/MK 231/MK 403/SMOOTH NAPPA PU (LINING MATERIALS <b>WIDTH 58 INCHES</b> )	YDS	3613.92

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4	REINFORCEMENT MATERIAL (210D NYLON/420D NYLONKIMLON/NON WOVEN/MICROFIBER SOFT/18P TELA/REINFORCEMENT MATERIAL)	YDS	1171.5124
10	POLISHES (POLISHES / EDGE STAIN)	KGS	84.3248
11	PRIMER (PRIMER / ADHESIVES)	KGS	216.8352
12	NAN PAO	KGS	602.32
13	POLY BAG (PACKING MATERIAL)	NOS	As Per Packing Policy
15	INSERT CARD (PACKING MATERIAL)	NOS	As Per Packing Policy

**EXPORT MADE ITEM NO. 6:- "PVC CARD HOLDER"**

STYLE#	QTY (In Nos.)
36U9LCRD1B	13,700
<b>TOTAL</b>	<b>13,700</b>

S.No.	Item Description	UOM	Total Qty
2	OUTER LINING (NEW SHADOW ES/CROSSGRAIN PVC NAUTICAL/CROSSGRAIN PVC CAMO/MK SIG COATED (LINING MATERIALS WIDTH 58 INCHES)	MTR	205.5
3	INNER LINING (LINING MK/MK 231/MK 403/SMOOTH NAPPA PU (LINING MATERIALS WIDTH 58 INCHES)	YDS	1178.2
4	REINFORCEMENT MATERIAL (210D NYLON/420D NYLONKIMLON/NON WOVEN/MICROFIBER SOFT/18P TELA/REINFORCEMENT MATERIAL)	YDS	154.81
10	POLISHES (POLISHES / EDGE STAIN)	KGS	19.18
11	PRIMER (PRIMER / ADHESIVES)	KGS	60.28
12	NAN PAO (NAN PAO ADHESIVES)	KGS	137
13	POLY BAG (PACKING MATERIAL)	NOS	As Per Packing Policy
15	INSERT CARD (PACKING MATERIAL)	NOS	As Per Packing Policy

RA concerned may take necessary action subject to compliance of other usual conditions

29	Case No.:32/25/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:8/84-ALC3/2019 01.08.2019	Status: Approved
	HQ File :01/84/050/00730/AM19/	RLA File :04/24/040/00272/AM19/	Lic.No/Date:0410165310 12.03.2019	

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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT dated 11.09.2019, the following norms are recommended :

**EXPORT MADE ITEM NO. 1:- "LEATHER HAND BAGS"**

STYLE	QTY (In Nos)
1BG865	6,400
1BA113	3,600
<b>TOTAL</b>	<b>10,000</b>

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQ. MTR	20031
3	INNER LINING (FABRIC 100%PA / PRADA LOGO LINING / NYLON GABADINE / 100%PA POLYURETHANE RESIN LINING MATERIALS <b>WIDTH 58 INCHES</b> )	MTR	3488
4	REINFORCEMENT MATERIAL (ROPE / STRING / COTTON CORD / REINFORCEMENT MATERIAL)	MTR	5700
5	REINFORCEMENT MATERIAL (ANTISTRAPPO / TELA ANTIS / REINFORCEMENT MATERIALS)	NOS	Net to Net
6	REINFORCEMENT MATERIAL (GUTTAPERGA / CANAPINA/ KURT/ REINFORCEMENT MATERIALS)	SQ. MTR	3650
7	REINFORCEMENT MATERIAL (FELT NON ADHESIVE / SINTEX / REINFORCEMENT MATERIALS)	SQ. MTR	443
8	REINFORCEMENT MATERIAL (SALPA/ TALIN / BOARDS / REINFORCEMENT MATERIALS)	SQ. MTR	1240
9	METAL FITTINGS (WASHER/ UNDER PLATES/ RIVET / U RING/ METAL SCREW / EYELET / METAL FITTINGS)	NOS	Net to Net
10	METAL FITTINGS (PULLER / D RING / O RING / LOGO / STUD / MAGNET / STICK / METAL FITTINGS)	NOS	Net to Net
11	METAL FITTINGS (DOG HOOK / DOG LEASH / BUCKLE / CHAIN / METAL FITTINGS)	NOS	Net to Net
12	ZIP FASTNER	NOS	Net to Net
13	SEWING THREADS	MTR	650000
14	POLISHES / EDGE STAIN	KGS	225
15	PRIMER (DA550)	KGS	300
16	COTTON BAG (PACKING MATERIAL)	NOS	As Per Packing Policy
17	PACKING BOX (NON CORRUGATED BOX)	NOS	As Per Packing Policy
18	MAGNETIC CARD (PACKING MATERIAL)	NOS	As Per Packing Policy
19	PACKING ENVELOPE (PACKING MATERIAL)	NOS	As Per Packing Policy
20	TISSUE PAPER (PACKING MATERIAL)	KGS	As Per

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**EXPORT MADE ITEM NO. 2:- "PVC HAND BAGS"**

STYLE	QTY (IN NOS.)
1BA106	6,300
1BB013	3,700
TOTAL	10,000

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQ. MTR	5654
2	OUTER LINING (FABRIC 100%PA- POLYURETHANE RESIN / FABRIC 100%PA / 100%PL / NYLON GABADINE / TES. GAB. NY/ FABRIC 100%CO LINING MATERIALS <b>WIDTH 58 INCHES</b> )	MTR	2920
3	INNER LINING (FABRIC 100%PA / PRADA LOGO LINING / NYLON GABADINE / 100%PA POLYURETHANE RESIN LINING MATERIALS <b>WIDTH 58 INCHES</b> )	MTR	3075
5	REINFORCEMENT MATERIAL (ANTISTRAPPO / TELA ANTIS / REINFORCEMENT MATERIALS)	NOS	Net to Net
6	REINFORCEMENT MATERIAL (GUTTAPERGA / CANAPINA/ KURT/ REINFORCEMENT MATERIALS)	SQ. MTR	4368
7	REINFORCEMENT MATERIAL (FELT NON ADHESIVE / SINTEX / REINFORCEMENT MATERIALS)	SQ. MTR	557
8	REINFORCEMENT MATERIAL (SALPA/ TALIN / BOARDS / REINFORCEMENT MATERIALS)	SQ. MTR	808
9	METAL FITTINGS (WASHER/ UNDER PLATES/ RIVET / U RING/ METAL SCREW / EYELET / METAL FITTINGS)	NOS	Net to Net
10	METAL FITTINGS (PULLER / D RING / O RING / LOGO / STUD / MAGNET / STICK / METAL FITTINGS)	NOS	Net to Net
11	METAL FITTINGS (DOG HOOK / DOG LEASH / BUCKLE / CHAIN / METAL FITTINGS)	NOS	Net to Net
12	ZIP FASTNER	NOS	Net to Net
13	SEWING THREADS	MTR	880000
14	POLISHES / EDGE STAIN	KGS	240
15	PRIMER (DA550)	KGS	250
16	COTTON BAG (PACKING MATERIAL)	NOS	As per Packing Policy

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17	PACKING BOX (NON CORRUGATED BOX) (PACKING MATERIAL)	NOS	As per Packing Policy
18	MAGNETIC CARD (PACKING MATERIAL)	NOS	As per Packing Policy
19	PACKING ENVELOPE (PACKING MATERIAL)	NOS	As per Packing Policy
20	TISSUE PAPER (PACKING MATERIAL)	KGS	As per Packing Policy

RA concerned may take necessary action subject to compliance of other usual conditions.

30	<b>Case No.:33/25/84-ALC3/2018</b>	Party Name: HRITIK EXIM	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00731/AM19/	RLA File :26/24/040/00017/AM19/	Lic.No/Date:2610012874 13.03.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda. Committee noted that the firm was asked on 07.08.2019 to furnish the complete two sets of application along with copy of Adv. Authorization. Reply is not received so far. NC decided to send a final reminder the firm. The case stands deferred for re-listing on 24.10.2019			

31	<b>Case No.:35/25/84-ALC3/2018</b>	Party Name: AKRITI CREATIONS PVT. LTD.	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status: Rejected</b>
	HQ File :01/84/050/00733/AM19/	RLA File :05/23/040/00542/AM19/	Lic.No/Date:0510409962 15.03.2019	
	<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and observed that the firm was again asked on 07.08.2019 to furnish the following : 1. Total fabric manufacturing from 22064.143 organic content link in kgs & sq.mtrs in both the varieties i.e. 625+/-10% GSM & 325+/-10% GSM 2. Required per piece of relevant variety (325 +/- 10% GSM & 625+/-10% GSM for each export product 3. CAD& Image of ach export product. Reply is not received from the firm. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions			

32	<b>Case No.:39/25/84-ALC3/2018</b>	Party Name: NANDAN DENIM LIMITED	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status :Approved</b>
	HQ File :01/84/050/00737/AM19/	RLA File :08/24/040/00427/AM19/	Lic.No/Date:0810144796 18.03.2019	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on 08.08.2019 alongwith documents. NC decided to ratify the norms as applied for. RA concerned may take necessary action subject to compliance of other usual conditions			

33	<b>Case No.:40/25/84-ALC3/2018</b>	Party Name: KALAKRITI	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status: Rejected</b>
	HQ File	RLA File	Lic.No/Date:0510409992	

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:01/84/050/00738/AM19/	:05/23/040/00572/AM19/	19.03.2019	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and observed the firm was asked on 07.08.2019 to furnish the following: <ol style="list-style-type: none"> <li>1. Width of fabric not mentioned</li> <li>2. Requirement of fabric to be given in Sq. mtr./ piece of export product</li> <li>3. Dimension of cover to be given to workout Sq. mtrs of fabric consumed in the cover.</li> </ol> Reply is not received from the firm. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:</b> 5/4/84-ALC3/2019	Party Name :SRI J J LAKSHMI & CO	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
HQ File :01/84/050/00010/AM20/	RLA File :26/24/040/00001/AM20/	Lic.No/Date:2610012875 03.04.2019	Defer Date:24.10.2019
34	<b>Decision:</b> Committee considered the case as per agenda and observed that the firm's reply still not received. NC decided to send a reminder firm to furnish the following: <ol style="list-style-type: none"> <li>1. Sketch of manufacturing of the product with dimensions of each stage showing the % wastage of each stage of the product manufacturing</li> <li>2. Complete two sets of application.</li> </ol> The case stands deferred for re-listing on 24.10.2019		

<b>Case No.:</b> 2/4/84-ALC3/2019	Party Name: HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
HQ File :01/84/050/00007/AM20/	RLA File :05/23/040/00591/AM19/	Lic.No/Date:0510410161 05.04.2019	Defer Date:24.10.2019
35	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on 08.08.2019 alongwith documents. NC decided to defer the case for examination. The case stands deferred for re-listing on 24.10.2019		

<b>Case No.:</b> 7/4/84-ALC3/2019	Party Name: ROYAL CLASSIC MILLS PRIVATE LIMITED,	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Rejected
HQ File :01/84/050/00012/AM20/	RLA File :32/24/040/00066/AM19/	Lic.No/Date:3210078911 08.04.2019	
36	<b>Decision:</b> Committee considered the case as per agenda and observed that firm was asked to furnish the following: <ol style="list-style-type: none"> <li>1. CAD and Image</li> <li>2. Complete two sets of application for fixation of adhoc norm.</li> </ol> But firm has given incomplete information in their reply. So Norm's committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.		

<b>Case No.:</b> 8/4/84-ALC3/2019	Party Name :SUCHETA ENTERPRISES	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
HQ File :01/84/050/00013/AM20/	RLA File :06/24/040/00002/AM20/	Lic.No/Date:0610039149 09.04.2019	Defer Date:24.10.2019
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**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments.  
The case stands deferred for re-listing on 24.10.2019.

38	<b>Case No.:</b> 9/4/84-ALC3/2019	Party Name: NATROYAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00014/AM20/	RLA File :34/24/040/00005/AM20/	Lic.No/Date:3410045032 09.04.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 24.10.2019.			

39	<b>Case No.:</b> 10/4/84-ALC3/2019	Party Name :JINDAL WOOLLEN INDUSTRIES LTD.	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Approved
	HQ File :01/84/050/00015/AM20/	RLA File :33/24/040/00022/AM19/	Lic.No/Date:3310030525 10.04.2019	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers observed that firm had given PH and representative had explained their case with sample, justification for high wastage and sketch of product. After detailed deliberation, Committee agreed with the firm's request and decided to ratify the norms for the above advance authorization as under: <b>Export Item:</b> 71/0- 100% WROSTED CLIPS OF OLD MUTILATED RAGS/WOOLLEN SWEATERS FREE FROM CHAIN, BUTTONS, LABLES AND ZIPPERS ETC. VARIOUS COLOURS/OLD AND MUTILATED RAGS OF SYNTHETIC AND WOOL SWEATERS <b>Export Quantity:</b> 1000000.000 KG. <b>Import Item:</b> Completely Premutilated & fumigated Woollen /Synthetic Rags. <b>Import Quantity allowed:</b> 1300000 KG. RA concerned may take necessary action subject to compliance of other usual conditions			

40	<b>Case No.:</b> 11/4/84-ALC3/2019	Party Name :K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00016/AM20/	RLA File :04/24/040/00295/AM19/	Lic.No/Date:0410165456 11.04.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply on 23.08.2019 alongwith documents. NC decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 24.10.2019.			

41	<b>Case No.:</b> 12/4/84-ALC3/2019	Party Name: SAIvana EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00017/AM20/	RLA File :05/24/040/00017/AM20/	Lic.No/Date:0510410212 11.04.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and observed that the			

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firm has furnished their reply on 23.09.2019 alongwith documents. NC decided to defer the case for examination.

The case stands deferred for re-listing on 24.10.2019.

42	<b>Case No.:13/4/84-ALC3/2019</b>	Party Name :AMKO EXPORTS	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status: Approved</b>
	HQ File :01/84/050/00018/AM20/	RLA File :05/23/040/00005/AM20/	Lic.No/Date:0510410213 11.04.2019	
<b>Decision:</b> Committee considered the case as per agenda alongwith others relevant papers. Committee noted that the Firm's reply received. NC decided to ratify the norms for the above advance authorization as under: <b>Export Item:</b> 71/0- COTTON DYED MADE-UPS BLANKET 100% EGYPTIAN COTTON. <b>Export quantity:</b> 16200 KG <b>Import Item:</b> 100% COTTON COMBED COMPACT YARN 100% COTTON EGYPTIAN COTTON. <b>Import Quantity Allowed:</b> 17010KG. RA concerned may take necessary action subject to compliance of other usual conditions				

43	<b>Case No.:15/4/84-ALC3/2019</b>	Party Name: JAYARATHANA EXPORTS	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00020/AM20/	RLA File :32/24/040/00002/AM20/	Lic.No/Date:3210078916 12.04.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the firm was asked on dated 09.08.2019to furnish the complete two sets of application for fixation of adhoc norm. Reply is not received so far. NC decided to send a reminder to the firm. The case stands deferred for re-listing on 24.10.2019.				

44	<b>Case No.:17/4/84-ALC3/2019</b>	Party Name: S.K. SHOES AND BOOTS PVT. LTD.	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00022/AM20/	RLA File :06/24/040/00005/AM20/	Lic.No/Date:0610039158 15.04.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the firm was asked on dated 09.08.2019to furnish the complete two sets of application for fixation of adhoc norm. Reply is not received so far. NC decided to send a reminder to the firm. The case stands deferred for re-listing on 24.10.2019.				

45	<b>Case No.:16/4/84-ALC3/2019</b>	Party Name: QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00021/AM20/	RLA File :03/95/040/00024/AM20/	Lic.No/Date:0310828382 16.04.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the firm was asked on dated 09.08.2019 to furnish CAD/Image of the product. Firm's reply received on 21.08.2019.Committee observed that the width of fabric in CAD has been mentioned as 58Mtrs which is quite unrealistic. So applicant may clarify. The case stands deferred for re-listing on 24.10.2019.				

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46	<b>Case No.:</b> 21/4/84-ALC3/2019	Party Name: DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00026/AM20/	RLA File :05/23/040/00029/AM20/	Lic.No/Date:0510410301 22.04.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 24.10.2019.				

47	<b>Case No.:</b> 23/4/84-ALC3/2019	Party Name: OPERA GLOBAL PRIVATE L IMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00028/AM20/	RLA File :05/24/040/00032/AM20/	Lic.No/Date:0510410302 22.04.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the firm was asked on dated 09.08.2019 to furnish CAD/Image of the product. Firm's reply still not received. NC decided to send a reminder to the firm. The case stands deferred for re-listing on 24.10.2019.				

48	<b>Case No.:</b> 18/4/84-ALC3/2019	Party Name :G V VENTURES	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00023/AM20/	RLA File :03/94/040/00039/AM20/	Lic.No/Date:0310828520 23.04.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply on 26.07.2019 alongwith documents. NC decided to defer the case for examination. The case stands deferred for re-listing on 24.10.2019.				

49	<b>Case No.:</b> 19/4/84-ALC3/2019	Party Name :G V VENTURES	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Approved
	HQ File :01/84/050/00024/AM20/	RLA File :03/94/040/00042/AM20/	Lic.No/Date:0310828521 23.04.2019	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply on 26.07.2019 alongwith documents. NC decided to ratify the norms as under:				
S.N.		Import item	Quantity allowed	
1.		90% POLYESTER, 10% SPANDEX, KNITTED FABRICS 240 GSM (+/- 10 GSM)	51840.00 SQM	
2.		90% POLYESTER, 10% SPANDEX, KNITTED FABRICS 240 GSM (+/- 10 GSM)	8486.00 SQM	

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3.	90% POLYESTER, 10% SPANDEX, KNITTED FABRICS 240 GSM (+/- 10 GSM)	62650.00 SQM
4.	90% POLYESTER, 10% SPANDEX, KNITTED FABRICS 240 GSM (+/- 10 GSM)	6550.00 SQM

RA concerned may take necessary action subject to compliance of other usual conditions

50	<b>Case No.:</b> 25/4/84-ALC3/2019	<b>Party Name :</b> G V VENTURES	<b>Meet No/Date:</b> 8/84- ALC3/2019 01.08.2019	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00030/AM20/	RLA File :03/94/040/00037/AM20/	Lic.No/Date:0310828539 24.04.2019	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply on 26.07.2019 alongwith documents. Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions				

51	<b>Case No.:</b> 27/4/84-ALC3/2019	<b>Party Name:</b> NANDAN DENIM LIMITED	<b>Meet No/Date:</b> 8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered <b>and Re-indexed</b>
	HQ File :01/84/050/00032/AM20/	RLA File :08/24/040/00017/AM20/	Lic.No/Date:0810145051 24.04.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda. Committee noted that the firm was asked on 09.08.2019 to furnish the following:- 1. Content of Cotton and Polyester Texture Yarn in the Export Product, Justification for requirement of over 9% Vat indigo 2. Complete two sets of application for fixation of adhoc norm. But Firm's reply is still not received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 24.10.2019.				

52	<b>Case No.:</b> 29/4/84-ALC3/2019	<b>Party Name :</b> RAGHUVIR EXIM LIMITED	<b>Meet No/Date:</b> 8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered <b>and Re-indexed</b>
	HQ File :01/84/050/00034/AM20/	RLA File :08/24/040/00019/AM20/	Lic.No/Date:0810145070 25.04.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply on 28.08.2019 alongwith documents. Committee went through the details submitted in this case and decided to furnish the following: 1. Type of Madeups 2. Stagewise wastage giving manufacturing process 3. Justification for 7.5% wastage claimed. The case stands deferred for re-listing on 24.10.2019.				

53	<b>Case No.:</b> 30/4/84-ALC3/2019	<b>Party Name:</b> ARJAN IMPEX PRIVATE LIMITED	<b>Meet No/Date:</b> 8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered <b>and Re-indexed</b>
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HQ File :01/84/050/00035/AM20/	RLA File :05/23/040/00036/AM20/	Lic.No/Date:0510410366 25.04.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda. Committee noted that the firm was asked on 09.08.2019 to furnish the requirement of inputs to be given in Sq. Mtr. Firm's reply not received. Further NC decided to furnish the following: <ol style="list-style-type: none"> <li>1. Variation in width of fabric 40-70 inches is very large.</li> <li>2. Applicant to give total consumption of polyester fabric in Sq. Mtr.</li> <li>3. CAD, Image of export product.</li> </ol> <p>The case stands deferred for re-listing on 24.10.2019.</p>			

<b>Case No.:31/4/84-ALC3/2019</b>	Party Name: MIDAS SAFE INTERNATIONAL	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
54 HQ File :01/84/050/00036/AM20/	RLA File :06/24/040/00008/AM20/	Lic.No/Date:0610039169 25.04.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the application still not received. NC decided to send a reminder to the firm to furnish the complete two sets of application for fixation of adhoc norm. The case stands deferred for re-listing on 24.10.2019.			

<b>Case No.:32/4/84-ALC3/2019</b>	Party Name:RICHA & CO	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status: Approved</b>
55 HQ File :01/84/050/00037/AM20/	RLA File :05/24/040/00045/AM20/	Lic.No/Date:0510410378 25.04.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firms reply received on dated 30.07.2019. Committee decided to ratify the norms for the above advance authorization as under: <b>Export Quantity:</b> 1500 Numbers <b>Import Quantity allowed:</b> 1760.00 KG. RA concerned may take necessary action subject to compliance of other usual conditions			

<b>Case No.:33/4/84-ALC3/2019</b>	Party Name: PARVEEN WOOLLEN & SPINNING MILLS	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
56 HQ File :01/84/050/00038/AM20/	RLA File :33/24/040/00005/AM20/	Lic.No/Date:3310030531 25.04.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the application still not received. NC decided to send a reminder to the firm to furnish the complete two sets of hard copy of application for fixation of adhoc norm. The case stands deferred for re-listing on 24.10.2019.			

<b>Case No.:35/4/84-ALC3/2019</b>	Party Name: GRINDWELL NORTON LTD	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
57 HQ File	RLA File	Lic.No/Date:0310828703	Defer

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:01/84/050/00040/AM20/	:03/94/040/00033/AM20/	01.05.2019	Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda along with others relevant papers and noted that firm was asked on dated 14.08.2019 to furnish the following information: 1. Manufacturing process. 2. Function of each inputs in the export product. 3. Stage wise wastage of each input 4. Justification for quantity of inputs 3 to 9 to be requested Firm's reply is still not received. Committee decided to send a reminder to the firm The case stands deferred for re-listing on 24.10.2019.			

<b>Case No.:</b> 37/4/84-ALC3/2019	Party Name: SHRI JAGDAMBA POLYMERS LTD	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> <b>Approved</b>
58 HQ File :01/84/050/00042/AM20/	RLA File :08/24/040/00034/AM20/	Lic.No/Date:0810145156 02.05.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firms reply received on dated 06.09.2019. Committee decided to ratify the norms for the above advance authorization as applied for RA concerned may take necessary action subject to compliance of other usual conditions			

<b>Case No.:</b> 38/4/84-ALC3/2019	Party Name: EXPO KNITS INTERNATIONAL	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered <b>and Re-indexed</b>
59 HQ File :01/84/050/00043/AM20/	RLA File :32/24/040/00007/AM20/	Lic.No/Date:3210078940 02.05.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the application still not received. NC decided to send a reminder to the firm to furnish the complete two sets of hard copy of application for fixation of adhoc norm. The case stands deferred for re-listing on 24.10.2019.			

<b>Case No.:</b> 41/4/84-ALC3/2019	Party Name :KOTTEX INDUSTRIES PVT LTD	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered <b>and Re-indexed</b>
60 HQ File :01/84/050/00046/AM20/	RLA File :52/24/040/00006/AM20/	Lic.No/Date:5210043050 02.05.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the application still not received. NC decided to send a reminder to the firm to furnish the complete two sets of hard copy of application for fixation of adhoc norm. The case stands deferred for re-listing on 24.10.2019.			

<b>Case No.:</b> 39/4/84-ALC3/2019	Party Name: PARAS EXPORTS	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> <b>Approved</b>
61 HQ File :01/84/050/00044/AM20/	RLA File :05/24/040/00059/AM20/	Lic.No/Date:0510410472 03.05.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms against the above said Adv. Authorization as under:			



For Import item S.N. 1,2,3 Quantity allowed- Net+5%  
 For Import item S.N. 4,5,6,7,8,9,10,11 Quantity allowed-Net+1%  
 For Import item S.N. 12 Applied quantity subjected to 2% of FOB value of export.  
 RA concerned may take necessary action subject to compliance of other usual conditions.

62	<b>Case No.:42/4/84-ALC3/2019</b>	Party Name: SURE SAFETY (INDIA) LIMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00047/AM20/	RLA File :34/24/040/00012/AM20/	Lic.No/Date:3410045111 03.05.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 24.10.2019.				

63	<b>Case No.:43/4/84-ALC3/2019</b>	Party Name: SURE SAFETY (INDIA) LIMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00048/AM20/	RLA File :34/24/040/00024/AM20/	Lic.No/Date:3410045112 03.05.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 24.10.2019.				

64	<b>Case No.:44/4/84-ALC3/2019</b>	Party Name: SURE SAFETY (INDIA) LIMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00049/AM20/	RLA File :34/24/040/00025/AM20/	Lic.No/Date:3410045113 03.05.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 24.10.2019.				

65	<b>Case No.:1/8/84-ALC3/2019</b>	Party Name :HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00146/AM20/	RLA File :05/23/040/00122/AM20/	Lic.No/Date:0510411154 04.07.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application and also clarify as to how the weight of export is higher than the weight of input for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019.				

66	<b>Case No.:2/8/84-ALC3/2019</b>	Party Name: KOTTEX INDUSTRIES PVT LTD	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00147/AM20/	RLA File :52/24/040/00019/AM20/	Lic.No/Date:5210043105 05.07.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two				

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sets of application for fixation of adhoc norms.  
The case stands deferred for re-listing on 24.10.2019.

67	<b>Case No.:</b> 3/8/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00148/AM20/	RLA File :34/24/040/00023/AM20/	Lic.No/Date:3410045259 05.07.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019.				

68	<b>Case No.:</b> 4/8/84-ALC3/2019	Party Name: PINNACLE CLOTHING CO	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00149/AM20/	RLA File :05/24/040/00214/AM20/	Lic.No/Date:0510411177 08.07.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019.				

69	<b>Case No.:</b> 5/8/84-ALC3/2019	Party Name: MAYA EXPORTS CORPN	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00150/AM20/	RLA File :05/24/040/00215/AM20/	Lic.No/Date:0510411178 08.07.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019.				

70	<b>Case No.:</b> 6/8/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00151/AM20/	RLA File :34/24/040/00018/AM20/	Lic.No/Date:3410045267 08.07.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019.				

71	<b>Case No.:</b> 7/8/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00152/AM20/	RLA File :34/24/040/00027/AM20/	Lic.No/Date:3410045268 08.07.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.				

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The case stands deferred for re-listing on 24.10.2019.

72	<b>Case No.:8/8/84-ALC3/2019</b>	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00153/AM20/	RLA File :34/24/040/00013/AM20/	Lic.No/Date:3410045269 08.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019.			


73	<b>Case No.:9/8/84-ALC3/2019</b>	Party Name :SHANKAR PACKAGINGS LIMITED	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00154/AM20/	RLA File :34/24/040/00359/AM19/	Lic.No/Date:3410045270 08.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019.			

74	<b>Case No.:10/8/84-ALC3/2019</b>	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00155/AM20/	RLA File :34/24/040/00026/AM20/	Lic.No/Date:3410045271 08.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019			

75	<b>Case No.:11/8/84-ALC3/2019</b>	Party Name: DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00156/AM20/	RLA File :05/23/040/00150/AM20/	Lic.No/Date:0510411204 09.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019.			

76	<b>Case No.:12/8/84-ALC3/2019</b>	Party Name :INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00157/AM20/	RLA File :50/24/040/00008/AM16/	Lic.No/Date:5010002537 09.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019.			

77	<b>Case No.:13/8/84-ALC3/2019</b>	Party Name: INDO RAMA	Meet No/Date:8/84-	<b>Status:Deffered</b>
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	SYNTHETICS (INDIA) LTD	ALC3/2019 01.08.2019	and Re-indexed
HQ File :01/84/050/00158/AM20/	RLA File :50/24/040/00019/AM16/	Lic.No/Date:5010002538 09.07.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019.			

78	<b>Case No.:14/8/84-ALC3/2019</b>	Party Name:P & G ENTERPRISES PVT.LTD.	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status: Approved</b>
	HQ File :01/84/050/00159/AM20/	RLA File :05/24/040/00220/AM20/	Lic.No/Date:0510411209 10.07.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and observed that firm's application received on 09.09.2019 for fixation of norms for above Adv. Authorization. NC decided to ratify the norms as applied for with condition of "accountability of content as specified in the nomenclature of export products". RA concerned may take necessary action subject to compliance of other usual conditions				

79	<b>Case No.:15/8/84-ALC3/2019</b>	Party Name:FARIS EXPORT	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00160/AM20/	RLA File :06/24/040/00024/AM20/	Lic.No/Date:0610039239 10.07.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019.				

80	<b>Case No.:16/8/84-ALC3/2019</b>	Party Name :SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00161/AM20/	RLA File :24/24/040/00017/AM20/	Lic.No/Date:2410042809 11.07.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019.				

81	<b>Case No.:37/8/84-ALC3/2019</b>	Party Name: AYM SYNTEX LTD.	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status: Approved</b>
	HQ File :01/84/050/00182/AM20/	RLA File :03/94/040/00286/AM20/	Lic.No/Date:0310830242 11.07.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and observed that amendment sheet with hard copy of application received on 24.07.2019 from RA, Mumbai for fixation of norms for above Adv. Authorization. NC decided to ratify the norms as per amendment sheet. RA concerned may take necessary action subject to compliance of other usual conditions				

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82	<b>Case No.:</b> 17/8/84-ALC3/2019	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00162/AM20/	RLA File :05/24/040/00218/AM20/	Lic.No/Date:0510411244 12.07.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019.				

83	<b>Case No.:</b> 19/8/84-ALC3/2019	Party Name: INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Approved
	HQ File :01/84/050/00164/AM20/	RLA File :56/24/040/00005/AM20/	Lic.No/Date:5610005654 12.07.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and observed that application received on 12.07.2019 from RA, Indore for fixation of norms for above Adv. Authorization. NC decided to ratify the norms as applied for. RA concerned may take necessary action subject to compliance of other usual conditions				

84	<b>Case No.:</b> 18/8/84-ALC3/2019	Party Name: RAHMAN INDUSTRIES LTD	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00163/AM20/	RLA File :06/24/040/00026/AM20/	Lic.No/Date:0610039242 15.07.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019				

85	<b>Case No.:</b> 20/8/84-ALC3/2019	Party Name :DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00165/AM20/	RLA File :05/23/040/00155/AM20/	Lic.No/Date:0510411267 17.07.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019				

86	<b>Case No.:</b> 21/8/84-ALC3/2019	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00166/AM20/	RLA File :03/95/040/00339/AM20/	Lic.No/Date:0310830403 18.07.2019	Defer Date:24.10.2019
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019				

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87	<b>Case No.:</b> 22/8/84-ALC3/2019	<b>Party Name:</b> INDAUTO FILTERS,	<b>Meet No/Date:</b> 8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00167/AM20/	RLA File :07/24/040/00084/AM20/	Lic.No/Date:0710115178 18.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019			

88	<b>Case No.:</b> 23/8/84-ALC3/2019	<b>Party Name:</b> RICHA & CO	<b>Meet No/Date:</b> 8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00168/AM20/	RLA File :05/24/040/00232/AM20/	Lic.No/Date:0510411281 18.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019			

89	<b>Case No.:</b> 24/8/84-ALC3/2019	<b>Party Name:</b> RADNIK EXPORTS	<b>Meet No/Date:</b> 8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00169/AM20/	RLA File :05/24/040/00227/AM20/	Lic.No/Date:0510411283 18.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019			

90	<b>Case No.:</b> 25/8/84-ALC3/2019	<b>Party Name:</b> RADNIK EXPORTS	<b>Meet No/Date:</b> 8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00170/AM20/	RLA File :05/24/040/00228/AM20/	Lic.No/Date:0510411284 18.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019			

91	<b>Case No.:</b> 26/8/84-ALC3/2019	<b>Party Name:</b> RADNIK EXPORTS	<b>Meet No/Date:</b> 8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00171/AM20/	RLA File :05/24/040/00229/AM20/	Lic.No/Date:0510411285 18.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019			

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92	<b>Case No.:</b> 27/8/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00172/AM20/	RLA File :05/24/040/00234/AM20/	Lic.No/Date:0510411291 18.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019			

93	<b>Case No.:</b> 28/8/84-ALC3/2019	Party Name :ROYAL CLASSIC MILLS PRIVATE LIMITED,	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00173/AM20/	RLA File :32/24/040/00030/AM20/	Lic.No/Date:3210079028 18.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019			

94	<b>Case No.:</b> 31/8/84-ALC3/2019	Party Name: SHRI JAGDAMBA POLYMERS LTD	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Approved
	HQ File :01/84/050/00176/AM20/	RLA File :08/24/040/00120/AM20/	Lic.No/Date:0810145750 19.07.2019	
	<b>Decision:</b> Committee considered the case as per agenda alongwith others relevant papers. Committee noted that the firm's application for above Adv. Authorization received on 06.09.2019. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions			

95	<b>Case No.:</b> 32/8/84-ALC3/2019	Party Name: SHRI JAGDAMBA POLYMERS LTD	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Approved
	HQ File :01/84/050/00177/AM20/	RLA File :08/24/040/00121/AM20/	Lic.No/Date:0810145751 19.07.2019	
	<b>Decision:</b> Committee considered the case as per agenda alongwith others relevant papers. Committee noted that the firm's application for above Adv. Authorization received on 06.09.2019. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions			

96	<b>Case No.:</b> 29/8/84-ALC3/2019	Party Name: GRAND INTERNATIONAL	Meet No/Date:8/84-ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00174/AM20/	RLA File :06/24/040/00030/AM20/	Lic.No/Date:0610039249 23.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019			

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97	<b>Case No.:</b> 30/8/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00175/AM20/	RLA File :34/24/040/00312/AM19/	Lic.No/Date:3410045308 23.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019			

98	<b>Case No.:</b> 33/8/84-ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00178/AM20/	RLA File :05/24/040/00242/AM20/	Lic.No/Date:0510411344 25.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019			

99	<b>Case No.:</b> 34/8/84-ALC3/2019	Party Name: FASHION ACCESSORIES	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00179/AM20/	RLA File :05/23/040/00160/AM20/	Lic.No/Date:0510411347 25.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda alongwith others relevant papers. Committee noted that the firm's application for above Adv. Authorization received on 26.09.2019. NC decided to defer the case for examination. The case stands deferred for re-listing on 24.10.2019			

100	<b>Case No.:</b> 35/8/84-ALC3/2019	Party Name: SAHU EXPORTS	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00180/AM20/	RLA File :05/24/040/00244/AM20/	Lic.No/Date:0510411358 25.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019			

101	<b>Case No.:</b> 36/8/84-ALC3/2019	Party Name: CENTURY OVERSEAS	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status</b> :Approved
	HQ File :01/84/050/00181/AM20/	RLA File :05/23/040/00166/AM20/	Lic.No/Date:0510411363 25.07.2019	
	<b>Decision:</b> Committee considered the case as per agenda alongwith others relevant papers. Committee noted that the firm's application for above Adv. Authorization received on 12.09.2019. NC decided to ratify the norms as under:			

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Export Quantity: 3004 numbers  
 Import Quantity allowed: 6879 Sq. meter  
 RA concerned may take necessary action subject to compliance of other usual conditions.

102	<b>Case No.:</b> 39/8/84-ALC3/2019	Party Name :RAINBOW FABPACK LLP	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00184/AM20/	RLA File :24/24/040/00013/AM20/	Lic.No/Date:2410042827 25.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019			

103	<b>Case No.:</b> 38/8/84-ALC3/2019	Party Name: SARAH EXIM PRIVATE LIMITED	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00183/AM20/	RLA File :03/95/040/00405/AM20/	Lic.No/Date:0310830615 26.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019			

104	<b>Case No.:</b> 40/8/84-ALC3/2019	Party Name: SUPERHOUSE LTD.,	Meet No/Date:8/84- ALC3/2019 01.08.2019	<b>Status:</b> Deffered and Re-indexed
	HQ File :01/84/050/00185/AM20/	RLA File :06/24/040/00032/AM20/	Lic.No/Date:0610039252 26.07.2019	Defer Date:24.10.2019
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 24.10.2019			

**Minutes of manual cases considered by the Norms Committee -V  
 In Meeting No.08/84 AM-20 dated 01.08.2019**

105.

Case No. 142	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 08/AM20 dated 01.08.2019 actually held on 13.08.2019	F. No. 01/84/171/00150/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Gents Jacket with Hood made of 100% Polyester Knitted other pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM 310 (Tolerance + or – 10%) Style No.	

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**Decision:** M/s. Shahi Exports Pvt. Ltd. vide their letter dated 03.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

106.

Case No. 143	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 08/AM20 dated 01.08.2019 actually held on 13.08.2019	F. No. 01/84/171/00151/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Gents Jacket made of 94% Polyester 6% Elastane Dyed Woven Fabric GSM 260 and 91% Polyester 9% Elastane Dyed Woven Fabric GSM 250 (Tolerance + or – 10%) Style No. KM0080	
<b>Decision:</b> M/s. Shahi Exports Pvt. Ltd. vide their letter dated 03.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

107.

Case No. 144	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 08/AM20 dated 01.08.2019 actually held on 13.08.2019	F. No. 01/84/171/00152/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Gents Jacket with Hood made of 100% Polyester Knitted other pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM 310 (Tolerance + or – 10%) Style No. WM6045	
<b>Decision:</b> M/s. Shahi Exports Pvt. Ltd. vide their letter dated 03.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

108.

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Case No. 145	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 08/AM20 dated 01.08.2019 actually held on 13.08.2019	F. No. 01/84/171/00153/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <p>1. Gents Jacket made of 94% Polyester 6% Elastane Dyed Woven Fabric GSM 260 (Tolerance + or – 10%) Style No. KM0080</p> <p><b>Decision:</b> M/s. Shahi Exports Pvt. Ltd. vide their letter dated 03.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

109.

Case No. 146	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 08/AM20 dated 01.08.2019 actually held on 13.08.2019	F. No. 01/84/171/00154/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <p>1. Gents Jacket made of 91% Polyester 9% Elastane Dyed Woven Fabric GSM 250 (Tolerance + or – 10%) Style No. KM0080</p> <p><b>Decision:</b> M/s. Shahi Exports Pvt. Ltd. vide their letter dated 03.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

110.

Case No. 146 (A)	M/s. ARVIND GOODHILL SUIT MANUFACTURING PVT. LTD.
NC Meeting No. 08/AM20 dated 01.08.2019 actually held on 20.09.2019	F. No. 01/84/050/00200/AM17//DES-V Adv. Authorization No. 0810138304 dated 18.07.2016
<p><b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on dated 09.09.2019 to furnish the followings.</p> <p><b>In case of Garments:</b></p> <ol style="list-style-type: none"> <li>1. Matrix giving per piece requirement of each input fabric in square meter.</li> <li>2. Image of each garments and CAD for all input fabric clearly mentioning marking length and width in Sq. Mtr and number of garments pieces made in that marking length and width ( No. of bundles) of each input fabric.</li> </ol>	



**In case of Yarn:-**

1. Matrix showing requirement of each input per unit of export product.
2. Manufacturing process showing stage wise wastage of each input and total wastage of each input in % terms.

Firm's reply received and committee went through the details submitted in this case and decided to ratify norms the above said Advance Authorization issued in this case as under:

Import Item S.No.	Allowed Quantity
1,2,3,4	As Applied
Remaining	Net+1%

RA concerned may take necessary action subject to compliance of other usual conditions.

111.

Case No. 146 (B)	M/s. ARVIND GOODHILL SUIT MANUFACTURING PVT. LTD.
NC Meeting No. 08/AM20 dated 01.08.2019 actually held on 20.09.2019	F. No. 01/84/050/00002/AM17//DES-V Adv. Authorization No. 0810137659 dated 12.04.2016
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on dated 09.09.2019 to furnish the followings. <b><u>In case of Garments:</u></b> <ol style="list-style-type: none"><li>3. Matrix giving per piece requirement of each input fabric in square meter.</li><li>4. Image of each garments and CAD for all input fabric clearly mentioning marking length and width in Sq. Mtr and number of garments pieces made in that marking length and width ( No. of bundles) of each input fabric.</li></ol> <b><u>In case of Yarn:-</u></b> <ol style="list-style-type: none"><li>3. Matrix showing requirement of each input per unit of export product.</li><li>4. Manufacturing process showing stage wise wastage of each input and total wastage of each input in % terms.</li></ol> <p>Firm's reply not received. Norm's committee decided to send a reminder to the firm. The case stands deferred for re-listing on 24.10.2019.</p>	

112.

Case No. 146 (C)	M/s. ARVIND GOODHILL SUIT MANUFACTURING PVT. LTD.
NC Meeting No. 08/AM20 dated 01.08.2019 actually held on 20.09.2019	F. No. 01/84/050/00207/AM17//DES-V Adv. Authorization No. 0810138309 dated 19.07.2016
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's representation is received on dated 23.08.2019 to review the NC decision as their case was rejected by NC in meeting no 24/84/ALC3/2016 dated 23.02.2017 due to non-submission of reply. Committee went through the details submitted in this case and observed that all the required documents received but receipt of composition fee is not received. Receipt of composition fee is required because firm's	

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representation for re-open the case is received after stipulated time period from case rejection date. Committee decided to ask the firm for deposit the composition fee to concern RA.  
The case stands deferred for re-listing on 24.10.2019.

113.

Case No. 146 (D)	M/s. ARVIND GOODHILL SUIT MANUFACTURING PVT. LTD.
NC Meeting No. 08/AM20 dated 01.08.2019 actually held on 20.09.2019	F. No. 01/84/050/00267/AM17//DES-V Adv. Authorization No. 0810138681 dated 16.09.2016
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's representation is received on dated 23.08.2019 to fixation of norms as their case was rejected by NC in meeting no 04/84/ALC3/2017 dated 25.05.2017 due to non –submission of reply. Committee went through the details submitted in this case and observed that all the required documents received but receipt of composition fee is not received. Receipt of composition fee is required because firm's representation for re-open the case is received after stipulated time period from case rejection date. Committee decided to ask the firm for deposit the composition fee to concern RA. The case stands deferred for re-listing on 24.10.2019.	

114.

Case No. 146 (E)	M/s. ARVIND GOODHILL SUIT MANUFACTURING PVT. LTD.
NC Meeting No. 08/AM20 dated 01.08.2019 actually held on 20.09.2019	F. No. 01/84/050/00004/AM17//DES-V Adv. Authorization No. 0810137776 dated 27.04.2016
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's representation is received on dated 23.08.2019 to norms fixation as their case was rejected by NC in meeting no 15/84/ALC3/2016 dated 27.10.2016 due to non –submission of reply. Committee went through the details submitted in this case and decided to ratify norms the above said Advance Authorization issued in this case as under:	
Import Item S.No.	Allowed Quantity
1,2,3,4,5	As Applied
Remaining	Net+1%
RA concerned may take necessary action subject to compliance of other usual conditions.	

115.

Case No. 146 (F)	M/s. ARVIND GOODHILL SUIT MANUFACTURING PVT. LTD.
NC Meeting No 08/AM20 dated 01.08.2019 actually held on 20.09.2019	F. No. 01/84/050/00201/AM17//DES-V Adv. Authorization No. 0810138310 dated 19.07.2016



**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that firm's representation is received on dated 23.08.2019 to fixation of norms as their case was rejected by NC in meeting no 15/84/ALC3/2016 dated 27.10.2016 due to non-submission of reply.

Committee went through the details submitted in this case and observed that all the required documents received but receipt of composition fee is not received. Receipt of composition fee is required because firm's representation for re-open the case is received after stipulated time period from case rejection date. Committee decided to ask the firm for deposit the composition fee to concern RA.

The case stands deferred for re-listing on 24.10.2019.

116.

Case No. 146 (G)	M/s. ARVIND GOODHILL SUIT MANUFACTURING PVT. LTD.
NC Meeting No 08/AM20 dated 01.08.2019 actually held on 20.09.2019	F. No. 01/84/050/00003/AM17//DES-V Adv. Authorization No. 0810137775 dated 24.04.2016
<p><b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's representation is received on dated 23.08.2019 to fixation of norms as their case was rejected by NC in meeting no 15/84/ALC3/2016 dated 27.10.2016 due to non-submission of reply.</p> <p>Committee went through the details submitted in this case and observed that all the required documents received but receipt of composition fee is not received. Receipt of composition fee is required because firm's representation for re-open the case is received after stipulated time period from case rejection date. Committee decided to ask the firm for deposit the composition fee to concern RA.</p> <p>The case stands deferred for re-listing on 24.10.2019.</p>	

117.

Case No. 146 (H)	M/s. ARVIND GOODHILL SUIT MANUFACTURING PVT. LTD.
NC Meeting No 08/AM20 dated 01.08.2019 actually held on 20.09.2019	F. No. 01/84/050/00233/AM17//DES-V Adv. Authorization No. 0810138416 dated 04.08.2016
<p><b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's representation is received on dated 23.08.2019 to fixation of norms as their case was rejected by NC in meeting no 04/84/ALC3/2017 dated 25.05.2017 due to non-submission of reply.</p> <p>Committee went through the details submitted in this case and observed that all the required documents received but receipt of composition fee is not received. Receipt of composition fee is required because firm's representation for re-open the case is received after stipulated time period from case rejection date. Committee decided to ask the firm for deposit the composition fee to concern RA.</p> <p>The case stands deferred for re-listing on 24.10.2019.</p>	

118.

Case No. 146 (I)	M/s. ARVIND GOODHILL SUIT MANUFACTURING PVT. LTD.
NC Meeting No 08/AM20 dated 01.08.2019 actually held on 20.09.2019	F. No. 01/84/050/00174/AM17//DES-V Adv. Authorization No. 0810138208 dated 24.06.2016

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**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that firm's representation is received on dated 23.08.2019 to fixation of norms as their case was rejected by NC in meeting no 17/84/ALC3/2016 dated 24.11.2016 due to non-submission of reply.

Committee went through the details submitted in this case and observed that all the required documents received but receipt of composition fee is not received. Receipt of composition fee is required because firm's representation for re-open the case is received after stipulated time period from case rejection date. Committee decided to ask the firm for deposit the composition fee to concern RA.

The case stands deferred for re-listing on 24.10.2019.

119.

Case No. 146 (J)	M/s. ADMIRE FIBER TEX (INDIA) PVT. LTD
NC Meeting No 08/AM20 dated 01.08.2019 actually held on 20.09.2019	F. No. 01/84/050/00041/AM20/DES-V Adv. Authorization No. 0810145177 dated 03.05.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's representation is received on dated 12.08.2019 for refixation of norms for above Adv. Authorization which was decided by NC in its meeting No. 04/84 dated 16.05.2019 actually held on 09.07.2019. NC decided to refix the norms and allowed the firm for 550000 kg/kg on input of the export product against the above advance authorization. RA concerned may take necessary action subject to compliance of other usual conditions.	

120.

Case No. 146 (K)	M/s. Venus Safety & Health P. Ltd.												
NC Meeting No 08/AM20 dated 01.08.2019 actually held on 20.09.2019	F. No. 01/84/050/00378/AM19/DES-V Adv. Authorization No. 0310825510 dated 07.12.2018												
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's representation is received on dated 24.08.2019 for refixation of norms for above Adv. Authorization which was decided by NC in its meeting No. 02/84 dated 18.04.2019 actually held on 30.05.2019. Committee went through the details submitted in this case and decided to refix the norms against the above advance authorization as under:													
<table><tr><th>S.No.</th><th>Import item Name</th><th>Quantity recommended</th></tr><tr><td>1.</td><td>Non woven fabric weighing not more than 25 gms</td><td>1.15 kg/kg content contained in export product</td></tr><tr><td>2.</td><td>Non woven fabric weighing more than 25 GSM</td><td>1.15 kg/kg content contained in export product</td></tr><tr><td>3.</td><td>Non woven fabric weighing not more than 150 GSM</td><td>1.15 kg/kg content contained in export product</td></tr></table>		S.No.	Import item Name	Quantity recommended	1.	Non woven fabric weighing not more than 25 gms	1.15 kg/kg content contained in export product	2.	Non woven fabric weighing more than 25 GSM	1.15 kg/kg content contained in export product	3.	Non woven fabric weighing not more than 150 GSM	1.15 kg/kg content contained in export product
S.No.	Import item Name	Quantity recommended											
1.	Non woven fabric weighing not more than 25 gms	1.15 kg/kg content contained in export product											
2.	Non woven fabric weighing more than 25 GSM	1.15 kg/kg content contained in export product											
3.	Non woven fabric weighing not more than 150 GSM	1.15 kg/kg content contained in export product											
RA concerned may take necessary action subject to compliance of other usual conditions.													

121.

Case No. 146 (K)	M/s. MARUDHAR FASHIONS
NC Meeting No 08/AM20 dated 01.08.2019 actually held on 20.09.2019	F. No. 01/84/050/00356/AM20/DES-V Adv. Authorization No. 3310030495 dated 27.11.2018

*B*

*Magdina*



**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that firm's representation is received on dated 03.09.2019 for review the case as NC was rejected in its meeting no. 4/84 dated 16.05.2019 actually held on 09.07.2019 due to non- appearance before NC on 09.07.2019 for above Adv. Authorization.

Norms committee went through the details submitted in this case and decided to ratify norms for the above said Advance Authorization issued in this case as under :

"Yarn of carded wool to the extent of 30,000 Kg's is permitted with the condition that 11765 Sq Mtr hand tufted woollen carpets (80%wool+20%cotton) will contain 27118Kg's of imported yarn"

RA concerned may take necessary action subject to compliance of other usual conditions.

122.

Case No. 146 (M)	M/s. JPM EXPORTS PRIVATE LIMITED
NC Meeting No 08/AM20 dated 01.08.2019 actually held on 20.09.2019	F. No. 01/84/050/00176/AM16/DES-V Adv. Authorization No. 0210206023 dated 29.07.2015
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's representation is received on dated 26.06.2019 for review the case as NC was rejected in its meeting no. 09/AM18 dated 03.08.2017 due to non –submission of reply for above Adv. Authorization. Norms committee went through the details submitted in this case and decided to ask the firm to furnish "CAD and Sample" of the product. The case stands deferred for re-listing on 24.10.2019.	

123.

Case No. 146 (N)	M/s. JAYAKUMARAN EXPORTS
NC Meeting No 08/AM20 dated 01.08.2019 RA. F.No 32/21/040/00005/AM17/	F. No. 01/60/162/042/AM20/PRC 01/84/050/00384/AM18/DES-V 01/84/050/00013/AM17/DES-V Adv. Authorization No. 3210077869 dated 18.04.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that case was transferred from PRC. NC decided to defer the case for examination. The case stands deferred for re-listing on 24.10.2019.	

124.

Case No. 146 (O)	M/s JUMBO BAG LIMITED
NC Meeting No 08/AM20 dated 01.08.2019	F. No. 01/84/050/00402/AM19/DES-V Adv. Authorization No. 0410162219 dated 26.06.2016
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's representation is received on dated 28.03.2019 for refixation of norms quantity from Kg to Kg/Kg for above Adv. Authorization which was decided by NC in its meeting No. 25/84 dated 28.03.2019. NC agreed with the request of firm and decided to ratify the norms against the above advance authorization as requested. RA concerned may take necessary action subject to compliance of other usual conditions.	

125.

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Case No. 146 (P)	M/s. FLEXITUFF INTERNATIONAL LTD
NC Meeting No 08/AM20 dated 01.08.2019 RA F.No.56/24/040/00022/AM17	F. No. 01/84/050/00245/AM17/DES-V Adv. Authorization No. 5610004967 dated 08.08.2016
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's representation is received on dated 27.08.2019 for review the case as NC was approved the case in its meeting no. 24/AM-18 case no-438 dated 01.03.2018 for above Adv. Authorization .There was typing mistake in NC decision in RA file no and Adv. Authorization. Norm's committee went through the details submitted in this case and agreed with firm's request and decided to ratify the required details as under.	
From	To
RA F.No.56/24/040/00024/AM17	RA F.No.56/24/040/00022/AM17
Adv. Authorization No. 561004967 dated 08.08.2016	Adv. Authorization No. 5610004967 dated 08.08.2016
RA concerned may take necessary action subject to compliance of other usual conditions.	

126.

Case No. 146 (O)	Council for Leather Exports
NC Meeting No 08/AM20 dated 01.08.2019	F. No. 01/84/171/00171/AM20/DES-V
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that council of leather exports vide their request dated 14.08.2019 along with enclosure addressed to DGFT for revision of finished Leather norms as the existing finished leather norms were notified by DGFT vide public notice No-. 21/2009 dated 01.12.2009. Since then, many Changes in tanning technology have taken place and many new types of finished leathers have been developed in tune with the requirement of the global market. They have stated that the export of finished leathers have declined from USD 216.83 million in April- June 2018 to USD 152.61 Million in April- June 2019.Hence, revision of existing finished leather norms as per enclosed recommendations is extremely crucial for revival and growth of exports of finished leathers. Committee observed that this case pertains to DPIIT and decided to refer to DPIIT for their comments The case stands deferred for re-listing on 24.10.2019.	

127.

Case No. 146 (R)	M/s CONCEPT CLOTHING
NC Meeting No 08/AM20 dated 01.08.2019	F. No. 01/84/050/00318/AM16/DES-V
RA File No: 05/23/040/00344/AM16/ Date: 09.11.2015	Adv. Authorization No.510396343 Date: 16.11.2015
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's representation is received on dated 18.09.2019 for fixation of norms for above Adv. Authorization as their case was rejected by NC in meeting No. 31/84 AM-16 dated 10.03.2016 due to non –submission of reply. NC agreed with the request of firm for review the decision and decided to ratify the norms against the above advance authorization as under: Export item quantity: 5829 numbers Import item quantity allowed: 4663.00 Sq. Mtr	

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RA concerned may take necessary action subject to compliance of other usual conditions.

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